

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT
NEW DELHI
ORIGINAL APPLICATION NO. 56 OF 2026**

IN THE MATTER OF:-

SHAILESH SINGH

.... PETITIONER

VERSUS

**CENTRAL POLLUTION CONTROL BOARD
& ORS.**

.....RESPONDENT

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NEW DELHI
DATED: 24.04.2026



(PRADEEP MISRA & DALEEP DHYANI)
Counsel for the U.P. Pollution Control Board,
138 New Lawyers' Chamber,
Supreme Court of India
New Delhi – 110001
(M): 9810252518
Email ID: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 56 OF 2026



IN THE MATTER OF:
SHAILESH SINGH

.....APPLICANT

VERSUS

**CENTRAL POLLUTION CONTROL BOARD
& ORS.**

.....RESPONDENTS

RESPONSE ON BEHALF OF THE RESPONDENT NO.-2,
UTTAR PRADESH POLLUTION CONTROL BOARD

I Chandresh Kumar aged about 40 years, S/o Shri Harish Chandra, at Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Bareilly, do hereby solemnly affirm and state on oath as under:

592
24/4/26



That I in the above noted capacity am well conversant with the facts and records of the present case hence am competent to swear this affidavit.

2. That by mean of present Original Application, the Applicant has alleged violation of environmental norms by Slaughter House of Nagar Nigam, Bareilly operated by Respondent No. 6 - M/s. Marya Frozen Agro Food Products Pvt. Ltd.

3. That upon considering the allegation made in the Original Application, this Hon'ble Tribunal vide its order dated 29.01.2026 has passed the following directions:

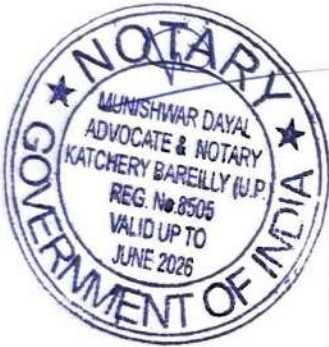
"...5. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal..."

...7. Having regard to the seriousness of the issue involved in the matter, we also deem it proper to appoint a Joint Committee comprising of a representative of the Member Secretary- CPCB, Member Secretary – UPPCB, RO-MoEF& CC Lucknow and District Magistrate – Bareilly. The District Magistrate – Bareilly will act as the coordinating agency in the Joint Committee. The Committee will visit the site ascertain the truthfulness of the allegations made by the applicant, the position of compliance of consent conditions by Respondent No. 6 and status of violation of Environmental norms and will submit its status report along with the recommendation..."



4. That in compliance to the above direction, a joint committee, comprising of the representatives of MoEF&CC, CPCB, District Magistrate and UPPCB was constituted with the direction to submit the fact finding report.
5. That the said committee visited the said slaughter house on 12.03.2026. A report by the said Committee is being enclosed herewith and marked as **Annexure-A.**
6. That the said slaughterhouse has a consent for slaughter 300 Buffalos and 550 goats/sheep per day. Additionally, while in operation the unit also produces 16 TPD Tallow, and 27 MT/Day Poultry feed as by-product from Rendering plant.

7. That the unit has valid registration cum membership certificate from Agricultural and Processed Food Products Exports Development Authority (Ministry of Commerce, Govt. of India), which is valid up to 02.06.2026.
8. That the unit has 2 borewells on which Electromagnetic meters are installed and it has NOC for extraction of ground water upto 09.08.2027.
9. The unit has ETP having capacity 500 KLD. A sample was collected from the outlet of ETP and the same was found within the norms as follows:

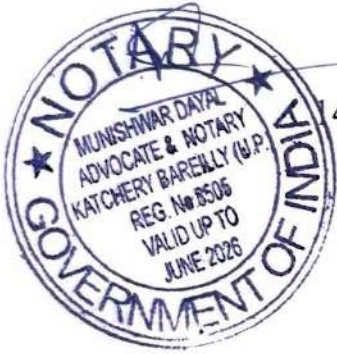


Sampling locations	Parameters					
	pH*	TSS	TDS	BOD	COD	O&G
Inlet of ETP	6.8	816.0	4678.0	1518.0	4400.0	24.0
Outlet of ETP	7.75	37.0	1495.0	15.0	86.0	4.8
Treated Water Storage Tank	7.62	42.0	1402.0	16.5	92.0	-
Standard as per G.S.R. 1016 (E) dated 28.10.2016	6.5-8.5	50	-	30	250	10

* All values are in mg/l, except pH

10. The unit has STP with capacity of 25 KLD on MBBR based technology. Further the unit has total area approx. 2342.71 sqm for lairage, which is adequate for current production capacity.

11. That the unit has collection tank for storage of treated water for 15 days which is used floor washing, animal bathing and horticulture purpose.
12. That the unit has irrigation management plan 2024 prepared by Chandra Shekhar Azad University of Agriculture and Technology, Kanpur.
13. That the unit has installed OCEMS at the outlet of ETP for monitoring of Flow, pH, TSS, BOD and COD which is connected to the server of CPCB and UPPCB.
14. That the unit has provided bio-filter for odour control, which is generated from rendering plant. Further, the unit has two boilers having capacity of 6 TPH and 2 TPH in rendering plant using wood/dung briquet as fuel. The boilers are equipped with dust collector as air pollution control device (APCD). The unit has installed OCEMS at the boiler's stack for PM (Particulate Matter) parameter, which is connected with the server of CPCB/UPPCB.
15. That the unit has 3 DG sets equipped with acoustic enclosure and proper stack height from roof as per consent. The unit has valid consent under Air and Water Act. The unit is ZLD and during inspection by the Joint Committee it has been found that no discharge is being done outside the premises.



16. That a show cause notice has been issued to the unit by UPPCB on 01.09.2025 pointing out certain deficiencies. The unit has replied on 12.09.2025 that shortcomings have been removed which was verified by UPPCB on 27.10.2025 and the Regional Office submitted its recommendation to the Headquarter vide letter dated 03.11.2025 to revoke the said show cause notice.

17. That at present the unit is complying with the environmental norms.



That the present affidavit is being submitted before this Hon'ble Tribunal for its kind perusal and consideration.

[Signature]
DEPONENT

VERIFICATION:

Verified at Bareilly on this the 24 day of April, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

Verified By Shri/Smt. Chandresh Kumar
 Verified By Shri Sowmed.....
 and Confirmed The Contents of Affidavit in My
 presence At Bareilly Dated.....24/4/26
 and Further Understood The Contents

[Signature]
DEPONENT

MUNISHWAR DAYA
 Advocate & Notary
 Kachery Bareilly (U.P.)

JOINT COMMITTEE INSPECTION REPORT

In the matter of O. A. No. 56/2026

Shailesh Singh V/s Central Pollution Control Board & Ors.

1. Background:

Hon'ble NGT Principal Bench, Delhi vide its order dated 29.01.2026 in the matter of Shailesh Singh V/s Central Pollution Control Board & Ors. (O. A. No. 56/2026) directed for joint inspection of M/s Marya Frozen Agro Food Products Pvt. Ltd. (Slaughter houses, meat processing unit) by the designated Joint Committee comprising representative of MoEF&CC, CPCB and SPCB and District Magistrate. Related portion of the order passed by Hon'ble NGT is as given below:

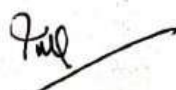

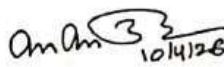
"7. Having regard to the seriousness of the issue involved in the matter, we also deem it proper to appoint a Joint Committee comprising of a representative of the Member Secretary- CPCB, Member Secretary – UPPCB, RO-MoEF & CC Lucknow and District Magistrate – Bareilly. The District Magistrate – Bareilly will act as the coordinating agency in the Joint Committee. The Committee will visit the site ascertain the truthfulness of the allegations made by the applicant, the position of compliance of consent conditions by Respondent No. 6 and status of violation of Environmental norms and will submit its status report along with the recommendation. 8. Let this exercise be completed within a period of six weeks and status report be filed before the Tribunal immediately thereafter. List on 27.04.2026."

The Joint Committee comprising following nominated officials of RO MoEF&CC, CPCB, District Magistrate and UPPCB.

- a) Dr. A. K. Gupta, Scientist 'E', RO, MoEF&CC, Lucknow.
- b) Shri Kamal Kumar, Scientist-E, CPCB RD, Lucknow.
- c) Shri Ramjanam Yadav, Additional Sub- Divisional Magistrate, Bareilly.
- d) Shri Chandresh Kumar, Regional Officer, UPPCB, Bareilly.

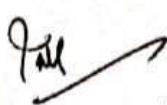

Copy of the Hon'ble NGT order is attached as **Annexure-1**.

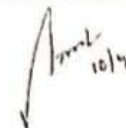
2. Action Taken by the Joint Committee:


Accordingly, inspection of M/s Nagar Nigam Slaughter House, Bareilly operated by M/s Marya Frozen Agro Food Products Pvt. Ltd., was carried out on dated 12.03.2026 by Joint Committee in the presence of unit representative. The Joint Committee field observations are as below: -

1.	Name of the Industry	M/s Nagar Nigam Slaughter House, Bareilly operated by M/s Marya Frozen Agro Food Products Pvt. Ltd.
2.	Products	Frozen buffalo meat- 160 MTD Goat/ Sheep meat- 5.5 MTD
3.	By-products	Poultry Feed-27 TPD Tallow-16 TPD
4.	Production Capacity Installed (As per consent)	Frozen buffalo meat- 160 MTD Goat/ Sheep meat- 5.5 MTD
5.	Raw material & their consumption (on full production)	300 Buffalo Per day 550 goat/sheep per day
Information pertaining to Water Pollution		
6.	Water source & Consumption (As per logbook avg. for month of Jan 2026) (KL/Day)	175.2 KL/day
7.	Waste water generation (KL/Day) As per logbook avg. for month of Jan 2026)	150.51 KL/day
8.	Waste water Treatment (KL/Day) As per logbook Avg. for month of Jan 2026)	138.35 KL/day
9.	Mode of Effluent Disposal	Land for Irrigation as per irrigation plan
10.	Consent Status (Water)	Valid up to 31.12.2026 (Attached as Annexure 2)
11.	Treated effluent storage facility	15 days with capacity 7500 KL





Information pertaining to Air Pollution		
12.	Source of Pollution	1. Installed 02 Nos. Boiler with capacity of 6 TPH and 2 TPH respectively with sufficient stack height as per consent 2. Installed 3 Nos DG sets (1010 KVA each) as per consent
13.	Details of fuel and its consumption	Wood/dung briquette for Boilers and HSD for DG Set
14.	Details of Air Pollution Control System	Dust Collector with adequate stack height as per consent
15.	Consent of status (Air)	Valid up to 31.12.2026 (Attached as Annexure 3)
Information pertaining to Hazardous Waste/ Solid waste		
16.	Quantity of waste generated	1.2 KL per Annum
17.	Type of waste	Waste Oil/Used Oil
18.	Facility for storage/disposal/treatment	M/s Nandani Refinery Limited, Bareilly (Authorized Recycler) (Attached as Annexure 4)
19.	Consent of status (HW)	Valid up to 01.06.2027 (Attached as Annexure 5)

- i. The unit has infrastructure for Slaughtering of Buffalo with consented capacity of slaughtering 300 Buffalo per day and 550 sheep/goat per day. Additionally, while in operation the unit also produce 16 TPD Tallow, and 27 MT/Day Poultry feed as by-product from Rendering plant. During inspection, the unit was in operation.
- ii. As per the information provided by the units, the veterinary doctor's report in post mortem 7037 nos. buffalo were passed for carcass and anti-mortem inspection 7048 nos. buffalo were passed for during Feb-2026. (Attached as Annexure 6)
- iii. The unit has valid registration cum membership certificate from Agricultural and Processed Food Products Exports Development Authority (Ministry of Commerce, Govt. of India), which was valid up to 02.06.2026.. (Attached as Annexure 7)
- iv. The unit meets its fresh water requirement through 02 tube well. Electromagnetic flow meter is installed on both tube wells. NOC for ground water extraction valid up to 09.08.2027. (Attached as Annexure 8)






v. The unit has installed Effluent Treatment Plant (ETP) with capacity 500 KLD, which comprises of following units:

- a. Bar screen
- b. Fat Removal/Oil & Grease Removal unit
- c. Solid Separator
- d. Equalization Tank
- e. UASB
- f. Flash Mixing Tank
- g. Flocculation tank
- h. Primary Clarifier
- i. Aeration Tank-1
- j. Secondary Clarifier
- k. Aeration Tank-2
- l. Secondary Clarifier-2
- m. Multi Grade Filter
- n. Activated Carbon Filter
- o. Treated Water Storage Tank (for 15 days)

ETP flow chart attached as Annexure 9

vi. During inspection, ETP was operational. Samples were collected from inlet and outlet of Effluent Treatment Plant & Water Storage Tank and analysed in UPPCB HO Laboratory. Analysis results are presented below:

Sampling locations	Parameter					
	pH*	TSS	TDS	BOD	COD	O&G
Inlet of ETP	6.8	816.0	4678.0	1518.0	4400.0	24.0
Outlet of ETP	7.75	37.0	1495.0	15.0	86.0	4.8
Treated Water Storage Tank	7.62	42.0	1402.0	16.5	92.0	-
Standard as per G.S.R. 1016 (E), dated 28.10.2016	6.5-8.5	50	-	30	250	10

*All values are in mg/l, except pH

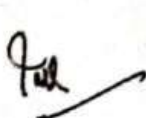
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- vii. It is evident from the results that treated effluent from ETP outlet and effluent stored in Treated Water Storage Tank is meeting with the stipulated norms (for effluent discharge), the copy of test reports is attached as **Annexure 10**.
- viii. The unit has installed Sewage Treatment Plant (STP) with capacity 25 KLD on MBBR based technology, which was found operational. Sample from final outlet could not be collected as there was no discharge at the time of inspection. As per information provided by UPPCB, sample of STP outlet was collected during last visit of the District Level Committee report on dated 24.02.2026, which is found within prescribed limit, copy of same is Attached as **Annexure 11**.
- ix. As per report dated 30.03.2026 provided by Chief Veterinary Officer, Bareilly, slaughtering of animals is being done by unit within permissible capacity.
- x. The unit has total area approx. 2342.71 sqm for lairage, which is adequate for current production capacity.
- xi. The unit has provided 15 days treated water collection tank with storage capacity of 7500 KL. As informed, treated effluent is reused in floor washing, animal bathing and horticulture purpose.
- xii. The unit has facility for reuse of treated effluent in Horticulture within the premisses as per irrigation plan submitted by unit. During inspection, no effluent was found discharged outside the premisses by the unit.
- xiii. The unit has irrigation management plan 2024 prepared by Chandra Shekhar Azad University of Agriculture and Technology, Kanpur. The unit has further requested to revise irrigation management plan to Chandra Shekhar Azad University of Agriculture and Technology, Kanpur, which is acknowledged by university vide e-mail dated 09.03.2026 as informed by the unit. (**Attached as Annexure 12**)
- xiv. The unit has installed OCEMS at the outlet of ETP for monitoring of Flow, pH, TSS, BOD and COD. As informed, OCEMS is connected with CPCB/UPPCB server. The unit has also installed web camera at the outlet of ETP, which is connected with UPPCB server and found operational.
- xv. The unit has installed Rendering plant with capacity Poultry Feed 27 TPD and Tallow 16 TPD. During the inspection, rendering plant was operational with valid consent to operate obtained from UPPCB which is valid up to 31.12.2026. (**Attached as Annexure 13**)
- xvi. The unit has provided bio-filter for odour control, which is generated from rendering plant. It is informed that buffalo dung is stored outside unit's premises and dung press machine is installed for reuse in boilers as fuel.






- xvii. The unit has two boilers with capacity 06 TPH and 02 TPH in rendering plant using wood/dung briquet as fuel. The boilers are equipped with dust collector as air pollution control device (APCD). The unit has installed OCEMS at the boiler's stack for PM (Particulate Matter) parameter, which is connected with CPCB/UPPCB server and found operational. The copy of OCMES data and report of stack monitoring done by UPPCB is attached as **Annexure 14**.
- xviii. The unit has 03 DG sets with capacity 3X1010 KVA. All DG sets are equipped with acoustic enclosure with proper stack height from roof as per consent.
- xix. Joint Committee referred to the photographs attached with OA and observed that photograph attached by applicant on page no. 49 belongs to local drain carrying domestic effluent from nearby habitants Nagar Panchayat-Thiriya Nizavat khan, Barcilly, which ultimately meets with Nakatiya river, no pool of blood was found at said location. Photographs of drain meeting point is attached by applicant on page no. 43 and 44. Photographs of same is annexed by Joint Committee as **Annexure 15**.
- xx. Joint Committee also referred page no. 68 of OA, in which applicant has attached copy of show cause notice issued by UPPCB vide letter dated 01.09.2025. As per information provided by UPPCB. In compliance of same, unit has submitted compliance report dated 12.09.2025 regarding shortcomings mentioned in show cause dated 01.09.2025, which was duly verified by UPPCB on dated 27.10.2025 and in view of same, recommendation to revoke show cause notice has been sent by RO, UPPCB vide letter dated 03.11.2025, which is under consideration at HO, UPPCB, Lucknow. Copy of letter dated 03.11.2025 is attached as **Annexure-16**
- xxi. Unit is found complying with ZLD condition and no effluent was found to be discharged outside premises or in nearby drain.
- xxii. Unit has irrigation management plan for utilization of treated effluent in Karnal technology. Treated effluent is discharging for horticulture in Karnal technology.

3. Recommendation

- Unit shall continue comply with ZLD (Zero Liquid Discharge) condition stipulated in CTO issued by UPPCB.
- Unit shall ensure good housekeeping in lairage area and rendering area.
- Unit shall submit latest Irrigation Management Plan approved by Chandra Shekhar Azad University of Agriculture and Technology, Kanpur to UPPCB.

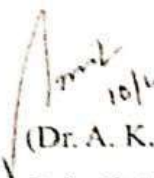




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- d. It is proposed that the local administration may construct a concrete approach road with an integrated drainage system, funded through CSR to eliminate any discharge.
- e. The unit shall install an ammonia sensor near the storage tank as a preventive measure.
- f. The unit shall upgrade the oil and grease trap installed in the existing Effluent Treatment Plant (ETP).


10/4
(Dr. A. K. Gupta)
Scientist 'E', RO
MoEF&CC,
Lucknow.


10/4/2026
(Kamal Kumar)
Scientist-E,
CPCB, RD-
Lucknow.


10/04/2026
(Ramjanam Yadav)
Additional Sub-
Divisional
Magistrate, Bareilly


(Chandresh Kumar)
Regional Officer,
UPPCB, Bareilly.

Item No. 05

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 56/2026

Shailesh Singh

Applicant

Vs.

Central Pollution Control Board & Ors.

Respondents

Date of hearing: 29.01.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant : Mr. Shailesh Singh, Applicant in Person (Through VC)

ORDER

1. In this original application, the applicant has alleged violation of environmental norms by Respondent No. 6 - M/S Marya Frozen Agro Food Products Pvt. Ltd. The applicant has alleged that Respondent No. 6 is involved in unlawful operation of the slaughtering beyond the permissible limit. Further allegation of the applicant is that Respondent No 6 is discharging untreated effluents outside the industrial premises and is not complying with the ZLD condition. In support of the plea that the unit is required to comply with ZLD condition, applicant has relied upon the order of the Tribunal dated 26.09.2019, passed in Execution No. 58/2018 in Original Application No. 348/2017 in Shailesh Singh Vs. M/s Al-Dua Food Processing Pvt. Ltd. & Ors filed as annexure A2 page 29.

2. The Applicant has also referred to the photograph on page 49 and has submitted that the pool of blood has been created from discharge of untreated waste by the Respondent No. 6. He has also submitted that UPPCB had carried out the inspection on 24.06.2025 and various violation were noticed during the said inspection therefore the show cause

notice dated 01.09.2025 page 68 was issued to the Respondent No. 6 but thereafter no effective action has been taken.

3. The applicant has also alleged that Respondent No. 6 is violating the consent conditions.

4. The O.A. raises a substantial issue relating to compliance of environmental norms.

5. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

6. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing

7. Having regard to the seriousness of the issue involved in the matter, we also deem it proper to appoint a Joint Committee comprising of a representative of the Member Secretary- CPCB, Member Secretary – UPPCB, RO-MoEF & CC Lucknow and District Magistrate – Bareilly. The District Magistrate – Bareilly will act as the coordinating agency in the Joint Committee. The Committee will visit the site ascertain the truthfulness of the allegations made by the applicant, the position of compliance of consent conditions by Respondent No. 6 and status of violation of Environmental norms and will submit its status report along with the recommendation.

8. Let this exercise be completed within a period of six weeks and status report be filed before the Tribunal immediately thereafter.

9. List on 27.04.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

January 29, 2026
O.A. No. 56/2026
HB



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Category : RED

Application Id : 13466199

**Ref No. -
137014/UPPCB/Bareilly(UPPCBRO)/CTO/water/
BAREILLY/2021**

Dated : 10/12/2024

To ,

Shri MUNICIPAL COMMISSIONER

M/s Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd)

Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123

BAREILLY

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd)

Reference Application No :13466199

Dated :10/12/2024

- For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
- This consent is valid for the period from 01/01/2022 to 31/12/2026 .
- In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

RAM

GOPAL

Digitally signed by
RAM GOPAL
Date: 2024.12.10
14:26:57 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

RAM

GOPAL

Digitally signed by
RAM GOPAL
Date: 2024.12.10
14:27:17 +05'30'

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

**Annexure to Consent issued to M/s.Nagar Nigam Slaughter House Bareilly (Slaughter House)
(Operated by M/s Marya Frozen Agro Food Products Pvt Ltd) vide**

Consent Order No. 13466199/ Water

Dated : 10/12/2024

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering Capacity of 300 Buffalo per day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	4 KLD	Septic Tank
2	Industrial	303 KLD (use in irrigation on land, no effluent is allowed to discharge outside the premises)	ETP

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	4 KLD

**RAM
GOPAL**

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- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	50 mg/l
2	COD	250mg/l
3	BOD	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
4	Oil & Grease	10mg/l
5	Quantity of Discharge	303 KLD(Use in irrigation on land , no effluent is allowed to discharge outside the premises.)

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppccb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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1. This consent is valid for slaughtering capacity of 300 Buffalo per day and frozen buffalo meat 46.1 MTD and 550 sheep/ goat per day and Goat / sheep meat 5.5 MTD.
2. Effluent generation 303 KLD, shall be treated as per the norms stipulated in Environment (Protection) Rules 1986 and used for irrigation on land and partial quantity to be reused in the process operations.
3. No discharge is allowed in any drain/ stream/well or any other water body.
4. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
5. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body.
6. Unit shall operate and maintain the installed on line effluent monitoring system and shall ensure on line connectivity with server of CPCB and UPPCB.
7. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
8. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
9. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
10. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
11. Unit shall ensure that there is no Environmental Pollution problem due to the operation of unit.
12. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
14. Unit shall comply with the document prepared by Central Pollution Control Board titled "Revised Comprehensive Industry Document on Slaughter House" for adoption of best available pollution control technologies, water consumption, effluent generation etc. and submit the compliance report to UPPCB.
15. Unit shall submit treated effluent quality monitoring report, ground water quality monitoring of Industrial premises and area of irrigation done by MoEF & CC approved laboratory within 3 months.
16. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

**RAM
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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Category : RED

Application Id : 13465843

**Ref No. -
137010/UPPCB/Bareilly(UPPCBRO)/CTO/air/BAREILLY/2021**

Dated : 10/12/2024

To ,

Shri MUNICIPAL COMMISSIONER

M/s Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd)

Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123

BAREILLY

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd)

Reference Application No. 13465843

Dated : 10/12/2024

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

RAM

GOPAL

Chief Environment Officer

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RAM GOPAL
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U.P. Pollution Control Board

Dated : 10/12/2024

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering Capacity of 300 Buffalo per day Buffalos per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of “REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES” issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the “Compendium of Indian Standards on Slaughter House”.
- 6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 6(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG Set of 1010 KVA, 1010 KVA and 1010 KVA	Diesel	02	Particulate Matter	Canopy at the DG sets of 1010 KVA, 1010 KVA and 1010 KVA and stack height of 8 meter, 8 meter and 8 meter from the roof of nearest building
2	Boiler of 0.5 TPH	Scrap Wood	01	Particulate Matter	Stack Height 40 ft. from ground level.

- 6(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	150mg/NN3
2	02	Particulate Matter	As per E(P)Rules 1986

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
12. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for slaughtering capacity of 300 Buffalo per day and frozen buffalo meat 46.1 MTD and 550 sheep/ goat per day and Goat / sheep meat 5.5 MTD.
2. Unit shall regularly operate and maintain Air pollution control system and ensure that stack emissions and ambient air quality is within the prescribed norms.
3. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
4. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
5. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
6. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
7. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC, Govt. of India on quarterly basis.
8. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
9. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
10. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



K. NANDINI REFINERY LIMITED

433, Paiga Nagari (Nagariya Bhagat)
Tehsil-Meerganj, Distt- Bareilly (243504)

AGREEMENT

This Agreement made on this 19th Day of July 2025 at Bareilly – Uttar Pradesh.

BETWEEN

M/s K. NANDINI REFINERY LTD., a company registered under the **Company Act 1956**, that made on **2013**, having registered office at Plot No. 433, Pega Nagri, Urg Nagaria Bhagat, Tehsil. – Meerganj, Mini Bypass Road, Bareilly U.P.-243003.

And with engineered common facility at Plot No. 433, Pega Nagri, Urg Nagaria Bhagat, The. – Meerganj, Mini Bypass Road, Bareilly U.P.-243003., duly authorized by the Uttar Pradesh Pollution Control Board and having another authorization from Uttarakhand Pollution Control Board.

Uttar Pradesh Control Board provided treat & store and dispose of hazardous waste Used Oil & Waste Oil and **Empty Hazardous Barrels** at site 6/1, Hetamdandi, Amaria, Pilibhit, Uttar Pradesh 262121, Uttarakhand **Environment & Pollution Control Board** provided collection and transportation authorization under the Environment Protection Act, 1986 (For short the 'Act') and the hazardous and other waste (Management, Handling & Trans Boundary Movement) rules 2016, as amended from time to time, represented by it Director/Partner, as the case may be hereinafter called as **"FIRST PART"** which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and includes its successors, nominees and assigns of the Second Part.

AND

M/s MARYA FROZEN AGRO FOOD PRODUCTS PVT LTD having its office & manufacturing **VILLAGE MOHANPUR NEAR RTO OFFICE LUCKNOW, ROAD BAREILLY UP 243123** hereinafter called as **"SECOND PART"** which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and includes its successors, nominees and assigns of the First Part.

Whereas the Second part is engaged in manufacturing industry and that process/activities different types of wastes including hazardous waste are generated as per annexure to this agreement.

And whereas the second part desires that the hazardous waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of by utilizing the services of First Part, as per the pollution control board authorization (list of hazardous wastes and their tentative quantity which would be generated at the Second Part's plant located as above mentioned is enclosed herewith marked in annexure).

And whereas the First Part has represented and assured the Second Part that its facilities in Kanpur/Pilibhit are duly authorized by the concerned state pollution control boards and further capable of handling the hazardous waste generated at the second part's premises.

And whereas the Second part has agreed to avail the services of First part for treating the hazardous wastes of its above mentioned named facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the parties as

K Nandini Refinery Limited

Marya Frozen Agro Food Products Pvt. Ltd.

Authorised Signatory

☎ 8938018937, 8474914940 ✉ k.nandinirefineries@gmail.com

Director

follows:

1. The scope of the services to be provided by the First Part is limited to lift, transport, treat, store and dispose of hazardous waste of Second Part as the guidelines prescribed by Pollution control board or Second Part can also send HW to First part's plant directly at its own cost.
2. First Part on receipt of written information from Second Part will plan and schedule lifting logistics of the hazardous waste from the premises of Second Part within 7 (Seven) working days of receipt of such information. Second Part shall ensure that hazardous waste must be packed in proper & leak proof bags or polythene bags or containers for safe transportation.
3. First Part shall at all times comply with all the provisions of hazardous waste (Management Handling & Tranboundary Movement) rules 2016, as amended from time to time framed by MoEF/CPCB.
4. First Part shall indemnify and keep indemnified Second Part from all losses, damages and third party claims after taking out HW from the premises of the Second Part in case of non-compliance of statutory norms on the part of First Part.
5. Second part shall keep ready the hazardous waste as per the mandate given to First part for collection, as it is a common facility catering to diverse wastes.
First Part shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Control Board guidelines, future amendments and latest disposal technologies.
6. Second Part shall ensure that the above hazardous waste must be packed in proper containers/bags so as to prevent any damage/spillage of the material during transit to First Part's factory. Containers/bags arranged by the Second Part shall be of Metallic/PVC/Leak proof bags and kept at the storage place under cover. **Containers/bags weight will also be added in the weight of the material and these are not on returnable basis.**
7. First Part will provide labor and special material handling equipments free of cost to lift and load the containers at the Second Part's premises, in the vehicles for the transportation.
8. Second Part has mandatory obligations to provide the entire process detail which leads to generation of hazardous waste and its tentative quantity per month or year to First part for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However it is specifically agreed between the parties that the process details provided by Second Part shall be kept confidential and the First part shall not disclose it to any third party without the First part's prior written consent. This clause shall survive termination for a period of **two years** after the determination of this agreement for any reason whatsoever.
9. If Second Part provides any false information/declarations or withholds information in relation to the provisions of hazardous waste rules and / or E-waste rules any time during the term of this agreement, all charges of hazardous waste during transportation, handling, treatment and disposal including post disposal period shall remain vested at the responsibility of Second Part.
10. Second Part shall make the payment for waste management service to First Part and vice-versa as per the user charges and other terms and conditions as per the payment terms outlined in annexure.
11. Second part is responsible to segregate/store/accumulate/fill/load the hazardous waste in the container provided by the Second part in a neat and proper manner and so also. The container area should be accessible to First Part's vehicle, to come and lift the waste. The transporter / First part reserves the right to reject lifting of hazardous waste spilled over the ground and container whose exteriors are spoiled by hazardous waste spillage due to leakage.

K Nandini Refinery Limited

Authorised Signatory

Marya Frozen Agro Food Products Pvt. Ltd.

Director

12. If First Part's vehicle is sent back without giving the hazardous waste even after being requisitioned by Second Part the second part will have to pay actual transport charges payable to First Part for a minimum load of 5-9 MT.

13. Second part at all times comply with all the provisions of the acts and rules from time to time in force and the guidelines issued from time to time regarding handling of waste involving the collection, storage, transportation and delivery thereof and shall without prejudice to the generality of the foregoing, also comply with all environmental protection laws, safety laws and regulation from time to time in force and the rules, regulations and notifications made or issued there under from time to time. In the event of the Second Part committing any breach of the terms of this clause of agreement, Second part shall indemnify and keep indemnified First Part from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by First Part arising from or as a result of such breach committed by Second Part in that behalf subject to the same being proved.

14. Each Part shall indemnify and keep indemnified the other part at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by other part whether by reason of or by virtue of non-performance or non-observance or noncompliance by either part of any terms and conditions of this agreement or of the act, the rules and the guidelines.

IT IS HEREBY FURTHER AGREED BY AND BETWEEN THE PARTIES AS UNDER

15. This Agreement is valid from the date of signing of this agreement and up to **One Year**.

16. If all the terms and conditions as per the clauses of this agreement are adhered to by second part, it will be First Part's responsibility to lift, transport, treat and dispose of the hazardous wastes generated by second part in accordance with prevailing Govt. rules and second part shall not have any liability whatsoever in this regard.

17. Second Part shall exclusively use First part's services during the period of this contract to dispose all generated hazardous waste at agreed prices, while the agreement is in force. First Part must legally and safely, treat, dispose hazardous waste of second part during the agreed period as per the rate agreed while this contract is in force and payments made as per agreement terms.

18. The main mode of final disposal of HW shall be incineration / land filling and ash would be cemented and land filled. The mode of disposal is dependent on the hazardous wastes characteristics and second part shall not have any liability whatsoever in this regard.

19. The user charges are subject to annual revision on the basis of Govt. of India wholesale Price Index (WPI), Commodities Index – All India and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel cost viz. power tariff, change in disposal technologies/method, wages hike etc. to name a few, for the purpose of escalation in fuel cost 30% of freight rate will be considered as fuel element of the cost.

20. First Part reserves the right to cancel this agreement if Second Part fails/refuses to pay the bills/dues as per the payment terms applicable to the second part as mentioned in annexure.

A notice period of maximum 15 days will be allowed from the date of submission of invoice. If Second part fails to pay in settlement of the invoice, Second part shall be liable to pay interest @ 20% per annum.

21. Hazardous wastes that require other alternate destruction technologies shall be handled at first part's facility. However the prices for such treatment technologies shall be determined on a case to case basis on their characteristics.

22. This agreement shall be deemed to represent the entire agreement between the parties hereto regarding the subject

K Nandini Refinery Limited

 Authorised Signatory

Marya Frozen Agro Food Products Pvt. Ltd.


 Director

matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

23. This agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

24. This agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

25. Any terms and conditions of this agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same kind on another occasion or for any other breach or non-fulfillment on a future occasion.

26. If any provision of this agreement is held to be illegal, invalid or unenforceable under any present or future law, such provision shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

27. Either part shall have the right to terminate this agreement upon giving 30 days written notice to the other part with a reasonable cause.

28. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of hazardous wastes is an independent contract and it does not come within the purview of the Second Part's manufacturing and selling activities.

It is also clearly understood and confirmed by and between the parties that this agreement is for performance of work and not for supply of labour.

29. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the Second part and the persons engaged by First Part. The second part shall have no liability towards such persons and such persons will not have any claim whatsoever against the Second part for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

30. Any dispute arising out of any clause or clauses of this agreement and the contents of the annexure hereto between Second Part and First Part shall be referred to an Arbitrator of repute by second part. The arbitration shall be conducted in accordance with the provisions of the arbitration and conciliation act, 1996 with amendment thereof. The arbitration proceedings shall be conducted in English and shall take place at Uttar Pradesh, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

THIS AGREEMENT IS SIGNED ON THIS 19TH DAY OF JULY 2025 AT BAREILLY UTTAR PRADESH.

K. NANDINI REFINERY LTD.

MARYA FROZEN AGRO FOOD PRODUCTS PVT LTD

By its authorized signatory

By its authorized signatory

K Nandini Refinery Limited
(First Part)
Authorized Signatory

(Second Part)

ANNEXURE

Marya Frozen Agro Food Products Pvt. Ltd.

Director

Hazardous Waste Management & Handling Service Charges

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on Date 19th of July, 2025.


Category – Recycling / Re-refining

Second Part will have to pay the following charges for the waste material collection & Disposal to First Part.

Sr.	Particulars	Rates	Period	Remarks
1-	Waste Disposal Agreement Chg. (25-26)	11500.00	One Year	Form 10 Issue against of Waste (Used Oil/Waste Oil)
2-	Waste Disposal Membership Chg. (25-26)	2500.00		
		GST 18%		
	Total	16520.00		

TERMS & CONDITIONS

- That Agreement effected from 19th July 2025 and that valid till 18th July 2026.
- If Used Oil Disposal Qty is 5-10 Barrel (630 Litter / above) so that M/s K.Nandini Refinery Ltd paid charges for same, which is 4000/Per Barrel Ex GST 18%.
- if Qty is less then so that material dispose off FOC Basis against of lifted material along with Transportation charges which is 3500 Ex GST.
- That agreement concern of dispose off Hazardous Used Oil / Waste Oil.
- After treatment of hazardous waste material First Part will issue a recycling manifest form 10 to Second Part within 7 business days.
- After recycling/refining FIRST PART disposes of the residue and sludge to their TSDF named M/S RAMKY ENVIRO, KANPUR (U.P.) as a lifetime membership agreement
- That Waste Material collection & disposal as per CPCB & SPCB guideline.

K Nandini Refinery Limited

 Authorized Signatory
 K. NANDINI REFINERY LTD.

(FIRST PART)

Marya Frozen Agro Food Products Pvt. Ltd.

 MARYA FROZEN AGRO FOOD PRODUCTS PVT LTD
 Director

(SECOND PART)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Category : RED

Application Id : 31548944

Ref. No : 27831/UPPCB/Bareilly(UPPCBRO)/HWM/BAREILLY/2025

Dated :30/09/2025

To,

M/s Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd)

Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123

Tehsil :Bareilly

District :BAREILLY

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 27831 and 30/09/2025 .
2. Reference of application (No. and date) 31548944 and 07/05/2025 .
3. Mr MUNICIPAL COMMISSIONER of M/s Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd) is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule 1 (Category-5.1)Used oil	TSD/Authorized Recyclers	1.2 KL per Annum

1. The authorization shall be valid for a period of 01/06/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

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5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. Unit shall ensure compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.

(Authorized Signatory)

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To Bareilly for information and necessary action .

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 Date: 2025.10.10 14:59:06
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CEO/EE, I/C Circle_____



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

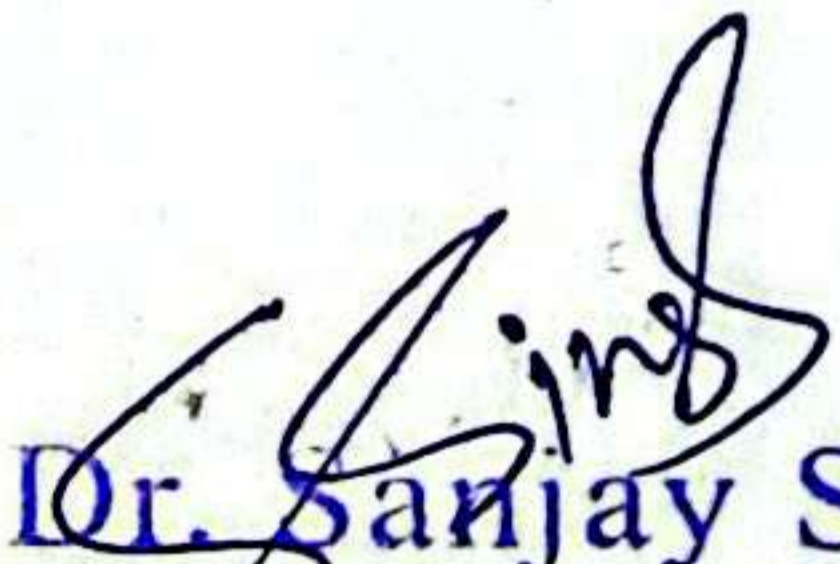
हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Marya Frozen Agro Food Products Pvt. Ltd.

Unit Add.: Village Mohanpur, Thiria Nagar Nigam Slaughter House, Bareilly, U.P. - 243123

Slaughter Report

Month	RECEIVING & ANTE-MORTEM			POST-MORTEM		
	NOA	Rejection	Ante-Mortem Passed	Carcass	Rejection	Post-Mortem Passed
Apr-25	7754	117	7637	7635	17	7618
May-25	7758	115	7643	7643	13	7630
Jun-25	7779	158	7621	7621	23	7598
Jul-25	7446	110	7336	7630	10	7620
Aug-25	8080	136	7944	7650	14	7636
Sep-25	7758	111	7647	7646	15	7631
Oct-25	7157	109	7048	7050	13	7037
Nov-25	7764	123	7641	7641	16	7625
Dec-25	8058	125	7933	7933	15	7918
Jan-26	7771	120	7651	7649	13	7636
Feb-26	7162	114	7048	7051	14	7037


Dr. Sanjay Singh
 Veterinary Doctor
 B.V. Sc & A. H.
 Regd. No. UPVC-6390

12-03-2024



कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण
 AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY
 (वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार)
 (MINISTRY OF COMMERCE, GOVT. OF INDIA)

एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट पंजीकरण प्रमाण-पत्र
 CERTIFICATE OF REGISTRATION INTEGRATED ABATTOIR - CUM - MEAT PROCESSING PLANT

यह प्रमाणित किया जाता है कि नीचे वर्णित एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट एपीडा द्वारा स्थापित मीट प्लांट पंजीकरण समिति द्वारा निरीक्षण किया गया है और निर्यात के लिए आवश्यक स्वच्छता और सेनिटेरी सुविधाएं उपलब्ध पाई गयी हैं। हालांकि ऐबटॉयर/प्लांट को समय-समय पर लागू सभी संबंधित नियमों/ विनियमों/ आवश्यकताओं का अनुपालन करना होगा।

This is to certify that the integrated abattoir - cum - meat processing plant described below has been inspected by a Meat Plant Registration Committee constituted by APEDA and the existing facilities are considered adequate to meet the hygienic and sanitary conditions required to export. However, the operation of the Abattoir/plant will have to be in accordance with all statutory requirements/regulations in force.

- निर्यातक/आवेदक का नाम / Name of the Exporter/Applicant : MARYA FROZEN AGRO FOOD PRODUCTS PRIVATE LIMITED
CALIFORNIA CAMPUS, 97 CIVIL LINES OPP. RATANDEEP COMPLEX
CONTACT NO: 917055100960 BAREILLY UTTAR PRADESH - 243001
- पंजीकरण संख्या / Registration No. : APEDA/211
- एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट का नाम और स्थान / Name & Location of the integrated abattoir - cum - meat processing plant : MARYA FROZEN AGRO FOOD PRODUCTS PVT LTD
NH-24 VILLAGE MOHANPUR NEART RTO OFFICE SHAHJHANPUR
ROAD BAREILLY UTTAR PRADESH BAREILLY UTTAR PRADESH - 243123
- प्रतिदिन प्रोसेसिंग क्षमता / Processing Capacity per day
 - चिलिंग रूम / Chilling Rooms : 206.00 MT
 - ब्लास्ट फ्रीज़र / Blast Freezer : 68.00 MT
 - प्लेट फ्रीज़र / Plate Freezer : 24.00 MT
 - स्लॉटरिंग / Slaughtering
 - भैंस / Buffalo : 300.00 PER DAY
 - भेड़ / Sheep : 200.00 PER DAY
- निर्यात हेतु अधिकृत मीट और मीट उत्पाद / Meat & Meat Products authorized for exports : BONELESS BUFFALO CHILLED/FROZEN MEAT- 42.30 MT PER DAY
BUFFALO OFFALS CHILLED/FROZEN - 14.70 MT PER DAY
SHEEP/GOAT MEAT- 2.40 MT PER DAY
SHEEP/GOAT OFFALS- 0.40 MT PER DAY

प्रमाण-पत्र की मान्यता तिथि (तिथि/माह/वर्ष)/ Certificate Valid upto (dd/mm/yyyy) : 13/12/2024 To 02/06/2026

*स्टैंड अलोन स्लॉटर हाउस/प्लांट द्वारा समय-समय पर लागू सभी संबंधित नियमों/ विनियमों/ आवश्यकताओं का अनुपालन किया जाएगा। कृपया पंजीकरण प्रमाण-पत्र जारी करने हेतु दिनांक 02/11/2016 को जारी परिशिष्ट का संदर्भ ग्रहण करें।

The operation of the 'Stand Alone Slaughter House/plant will have to be in accordance with all statutory requirements/regulations in force. Please refer to addendum dated 02/11/2016 for grant of registration certificate.

स्थान / Place: New Delhi

एपीडा अध्यक्ष की ओर से
 For and on behalf of Chairman APEDA
 Validity unknown

Digitally signed by SUDHANSHU
 Date: 2024.12.16 13:22:33 IST
 Reason: MNU
 Location: NEW DELHI



प्राधिकृत हस्ताक्षरी
 (AUTHORIZED SIGNATORY)

तीसरी मंजिल, एन.सी.यू.आई. बिल्डिंग, 3, सीरी सांस्थानिक क्षेत्र, अगस्त क्रांति मार्ग (खेल गांव के सामने) नई दिल्ली - 110016

3rd Floor, NCUI Building, 3, Sri Institutional Area, August Kranti Marg (Opp. Asiad village) New Delhi-110016
 फोन / Phone : 26516283, 26514572, 26513219 फिक्स / Fax : 26526186, ई-मेल / E-mail : gmnpd@apeda.gov.in



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form B (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG022163

VALID FROM 10/08/2022 TO 09/08/2027

Registration No.: 202206000576

Name of the Owner	SARFARAZ AHMED ANSARI		
Address of the Applicant	Village-Mohanpur Thirya, Tehsil-Bareilly, Distt.- Bareilly	Application Form Serial No.	BRLY0722RIND051
Date of Submission	13/06/2022	Specimen Signature	
Company Name	Nagar Nigam Slaughter House Bareilly (Operated by	Company Address	Village-Mohanpur Thirya, Tehsil-Bareilly, Distt.-
Location Particulars			
District	Bareilly	Block	BIDHARICHAINPUR
Plot No./Khasra No.	87 88 89 94 95/2 96 97 98 99 101 102/2	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2017		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.92
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	3.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	15.00
Date of Energization (In Case of Electric Pump)		02/04/2017	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	15.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	45000.00	Recharge Required	22500.00
Reason for renewal of N.O.C. एन.ओ.सी. के अद्यतन का कारण	PREVIOUS NOC EXPIRING		
Against Case			

8/13/22, 11:08 AM

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 22500.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, laundry, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
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Form B (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG016346

VALID FROM 10/08/2022 TO 09/08/2027

Registration No.: 202206000582

Name of the Owner	SARFARAZ AHMED ANSARI	Application Form Serial No.	BRLY0722RIN0052
Address of the Applicant	Village-Mohanpur Thiriya, Tehsil-Bareilly, Distt.- Bareilly	Specimen Signature	
Date of Submission	13/06/2022	Company Address	Village-Mohanpur Thiriya, Tehsil- Bareilly, Distt.-
Company Name	Nagar Nigam Slaughter House Bareilly (Operated by)		
Location Particulars			
District	Bareilly	Block	BIDHARICHAINPUR
Plot No./Khasra No.	87 88 89 94 95/2 98 97 98 99 101 102/2	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2017	Depth of the Well (In meter)	121.92
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	3.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	12.00
Type of Pump Used	Submersible	Date of Energization (In Case of Electric Pump)	02/04/2017
Operational Device	Electric Motor	Maximum Allowable Rate of Withdrawal (m ³ /hr.):	15.00
		Maximum Allowable Annual Extraction of Ground Water:	27000.00
		Recharge Required	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	PREVIOUS NOC EXPIRING		
Against Case			

8/13/22, 11:09 AM

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- Holder of this NOC is hereby directed to assure annual recharge of 27000.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
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 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
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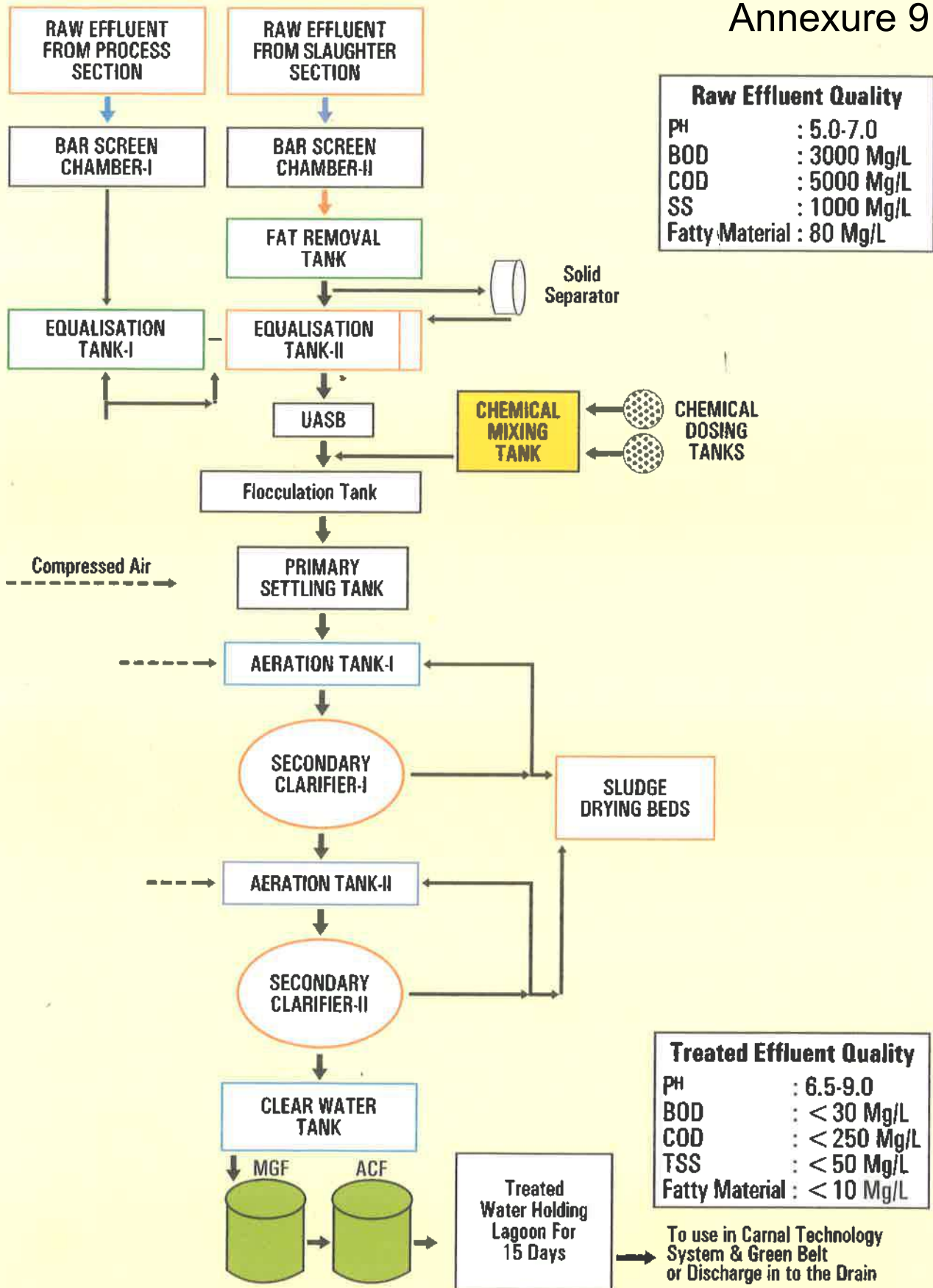


MUNICIPAL CORPORATION SLAUGHTER HOUSE-BAREILLY

Project Proponent-M/s Marya Frozen Agro Food Products Pvt. Ltd.

ETP PROCESS FLOW DIAGRAM

Annexure 9



Raw Effluent Quality	
PH	: 5.0-7.0
BOD	: 3000 Mg/L
COD	: 5000 Mg/L
SS	: 1000 Mg/L
Fatty Material	: 80 Mg/L

Treated Effluent Quality	
PH	: 6.5-9.0
BOD	: < 30 Mg/L
COD	: < 250 Mg/L
TSS	: < 50 Mg/L
Fatty Material	: < 10 Mg/L

To use in Carnal Technology System & Green Belt or Discharge in to the Drain



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 36164359/Bareilly/2026

Date:07/04/2026

1- **Name of Industry:** Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123

2- **Address of Industry:** Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123

3- **District:** Bareilly

4- **Description about sampling point:** Treated Water Storage Lagoon

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Chandresh Kumar RO & Kamal Kumar Sc'E' CPCB Lucknow & Dr.A.K Gupta Sc'E' MoEF&CC Lucknow & Ramjanam Yadav ASDM

7- **Colour and Odour:** - -

8- **Quantity and Packing:** 2 Litter Plastic Jerican & Glass Bottle

9- **Date of Sample Collection:** 12/03/2026

10- **Analysis Indented by:** RO Bareilly

11- **Date of sample receipt in Lab:** 13/03/2026

12- **Period of Analysis:** 07 days

13- **ULR Number:** -

14- **Sampling Plan/Ref. No.:** UPPCB/CL/PR/7.4.3/1B

15- **Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.62	-	02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	42.0	-	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1402.0	-	10- 50000 mg/l
4	BOD, 3 days at 27 °C IS 3025 (Part 44): 1993	mg/l	16.5	-	1.0 -1000 mg/l
5	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	92.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

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UPPCB/CL/PR/7.8.1/1b	Issue No.: 01	Issue Date:28.12.2017	Page No.:Page 1 of 3
Amendment No.:01	Amendment Date.:01.10.2024	Approved by: TM	Issued by: QM

Analysed by-
[Jyoti Tiwari (SA)]

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 Gupta
 Arti Gupta (ASO)

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Incharge
Central Laboratory

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 Date: 2026.04.07
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UPPCB/CL/PR/7.8.1/1b	Issue No.: 01	Issue Date:28.12.2017	Page No.:Page 2 of 3
Amendment No.:01	Amendment Date.:01.10.2024	Approved by: TM	Issued by: QM



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 36164359/Bareilly/2026

Date:07/04/2026

- 1- Name of Industry:** Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 2- Address of Industry:** Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 3- District:** Bareilly
- 4- Description about sampling point:** Treated Water Storage Lagoon
- 5- Type of Sample (Grab/Composite/Integrated):** Grab
- 6- Sample Collected By:** Chandresh Kumar RO & Kamal Kumar Sc'E' CPCB Lucknow & Dr.A.K Gupta Sc'E' MoEF&CC Lucknow & Ramjanam Yadav ASDM
- 7- Colour and Odour:** - -
- 8- Quantity and Packing:** 2 Litter Plastic Jerican & Glass Bottle
- 9- Date of Sample Collection:** 12/03/2026
- 10- Analysis Indented by:** RO Bareilly
- 11- Date of sample receipt in Lab:** 13/03/2026
- 12- Period of Analysis:** 07 days
- 13- ULR Number:** -
- 14- Sampling Plan/Ref. No.:** UPPCB/CL/PR/7.4.3/1B
- 15- Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Oil_Grease	mg/l	3.6	-	-

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Jyoti Tiwari (SA)]

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 IMRAN AHMAD KHAN
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CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 36164359/Bareilly/2026

Date:07/04/2026

- 1- **Name of Industry:** Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 2- **Address of Industry:** Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 3- **District:** Bareilly
- 4- **Description about sampling point:** Treated Water Storage Lagoon
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** Chandresh Kumar RO & Kamal Kumar Sc'E' CPCB Lucknow & Dr.A.K Gupta Sc'E' MoEF&CC Lucknow & Ramjanam Yadav ASDM
- 7- **Colour and Odour:** - -
- 8- **Quantity and Packing:** 2 Litter Plastic Jerican & Glass Bottle
- 9- **Date of Sample Collection:** 12/03/2026
- 10- **Analysis Indented by:** RO Bareilly
- 11- **Date of sample receipt in Lab:** 13/03/2026
- 12- **Period of Analysis:** 07 days
- 13- **ULR Number:** -
- 14- **Sampling Plan/Ref. No.:** UPPCB/CL/PR/7.4.3/1B
- 15- **Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.62	-	02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	42.0	-	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1402.0	-	10- 50000 mg/l
4	BOD, 3 days at 27 °C IS 3025 (Part 44): 1993	mg/l	16.5	-	1.0 -1000 mg/l
5	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	92.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

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UPPCB/CL/PR/7.8.1/1b	Issue No.: 01	Issue Date:28.12.2017	Page No.:Page 1 of 3
Amendment No.:01	Amendment Date.:01.10.2024	Approved by: TM	Issued by: QM

Analysed by-
[Jyoti Tiwari (SA)]

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 Gupta
 Arti Gupta (ASO)

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 by Arti Gupta
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 AHMAD KHAN
 Incharge
 Central Laboratory

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UPPCB/CL/PR/7.8.1/1b	Issue No.: 01	Issue Date:28.12.2017	Page No.:Page 2 of 3
Amendment No.:01	Amendment Date.:01.10.2024	Approved by: TM	Issued by: QM



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 36164359/Bareilly/2026

Date:07/04/2026

- 1- Name of Industry:** Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 2- Address of Industry:** Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 3- District:** Bareilly
- 4- Description about sampling point:** Treated Water Storage Lagoon
- 5- Type of Sample (Grab/Composite/Integrated):** Grab
- 6- Sample Collected By:** Chandresh Kumar RO & Kamal Kumar Sc'E' CPCB Lucknow & Dr.A.K Gupta Sc'E' MoEF&CC Lucknow & Ramjanam Yadav ASDM
- 7- Colour and Odour:** - -
- 8- Quantity and Packing:** 2 Litter Plastic Jerican & Glass Bottle
- 9- Date of Sample Collection:** 12/03/2026
- 10- Analysis Indented by:** RO Bareilly
- 11- Date of sample receipt in Lab:** 13/03/2026
- 12- Period of Analysis:** 07 days
- 13- ULR Number:** -
- 14- Sampling Plan/Ref. No.:** UPPCB/CL/PR/7.4.3/1B
- 15- Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Oil_Grease	mg/l	3.6	-	-

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Jyoti Tiwari (SA)]

Authorized by

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Arti Gupta (ASO)

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CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 36164365/Bareilly/2026

Date:07/04/2026

1- Name of Industry: Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123

2- Address of Industry: Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123

3- District: Bareilly

4- Description about sampling point: Inlet Of ETP

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: Chandresh Kumar RO & Kamal Kumar Sc'E' CPCB Lucknow & Dr.A.K Gupta Sc'E' MoEF&CC Lucknow & Ramjanam Yadav ASDM

7- Colour and Odour: - -

8- Quantity and Packing: 2 Litter Plastic Jerican & Glass Bottle

9- Date of Sample Collection: 12/03/2026

10- Analysis Indented by: RO Bareilly

11- Date of sample receipt in Lab: 13/03/2026

12- Period of Analysis: 07 days

13- ULR Number: -

14- Sampling Plan/Ref. No.: UPPCB/CL/PR/7.4.3/1B

15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	6.80	-	02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	816.0	-	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	4678.0	-	10- 50000 mg/l
4	BOD, 3 days at 27 °C IS 3025 (Part 44): 1993	mg/l	1518.0	-	1.0 -1000 mg/l
5	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	4400.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

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UPPCB/CL/PR/7.8.1/1b	Issue No.: 01	Issue Date:28.12.2017	Page No.:Page 1 of 3
Amendment No.:01	Amendment Date.:01.10.2024	Approved by: TM	Issued by: QM

Analysed by-
[Jyoti Tiwari (SA)]

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Arti Gupta (ASO)

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In charge
Central Laboratory

UPPCB/CL/PR/7.8.1/1b	Issue No.: 01	Issue Date:28.12.2017	Page No.:Page 2 of 3
Amendment No.:01	Amendment Date.:01.10.2024	Approved by: TM	Issued by: QM



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 36164365/Bareilly/2026

Date:07/04/2026

- 1- Name of Industry:** Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 2- Address of Industry:** Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 3- District:** Bareilly
- 4- Description about sampling point:** Inlet Of ETP
- 5- Type of Sample (Grab/Composite/Integrated):** Grab
- 6- Sample Collected By:** Chandresh Kumar RO & Kamal Kumar Sc'E' CPCB Lucknow & Dr.A.K Gupta Sc'E' MoEF&CC Lucknow & Ramjanam Yadav ASDM
- 7- Colour and Odour:** - -
- 8- Quantity and Packing:** 2 Litter Plastic Jerican & Glass Bottle
- 9- Date of Sample Collection:** 12/03/2026
- 10- Analysis Indented by:** RO Bareilly
- 11- Date of sample receipt in Lab:** 13/03/2026
- 12- Period of Analysis:** 07 days
- 13- ULR Number:** -
- 14- Sampling Plan/Ref. No.:** UPPCB/CL/PR/7.4.3/1B
- 15- Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Oil_Grease	mg/l	24.0	-	-

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Jyoti Tiwari (SA)]

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 Date: 2026.04.07 12:31:52+05'30'



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 36164377/Bareilly/2026

Date:07/04/2026

- 1- Name of Industry:** Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 2- Address of Industry:** Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 3- District:** Bareilly
- 4- Description about sampling point:** Final Outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated):** Grab
- 6- Sample Collected By:** Chandresh Kumar RO & Kamal Kumar Sc'E' CPCB Lucknow & Dr.A.K Gupta Sc'E' MoEF&CC Lucknow & Ramjanam Yadav ASDM
- 7- Colour and Odour:** - -
- 8- Quantity and Packing:** 2 Litter Plastic Jerican & Glass Bottle
- 9- Date of Sample Collection:** 12/03/2026
- 10- Analysis Indented by:** RO Bareilly
- 11- Date of sample receipt in Lab:** 13/03/2026
- 12- Period of Analysis:** 07 days
- 13- ULR Number:** -
- 14- Sampling Plan/Ref. No.:** UPPCB/CL/PR/7.4.3/1B
- 15- Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.75	6.5-8.5	02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	37.0	50	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1495.0	2100	10- 50000 mg/l
4	BOD, 3 days at 27 °C IS 3025 (Part 44): 1993	mg/l	15.0	30	1.0 -1000 mg/l
5	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	86.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

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UPPCB/CL/PR/7.8.1/1b	Issue No.: 01	Issue Date:28.12.2017	Page No.:Page 1 of 3
Amendment No.:01	Amendment Date.:01.10.2024	Approved by: TM	Issued by: QM

Analysed by-
[Jyoti Tiwari (SA)]

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UPPCB/CL/PR/7.8.1/1b	Issue No.: 01	Issue Date:28.12.2017	Page No.:Page 2 of 3
Amendment No.:01	Amendment Date.:01.10.2024	Approved by: TM	Issued by: QM



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 36164377/Bareilly/2026

Date:07/04/2026

- 1- Name of Industry:** Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 2- Address of Industry:** Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 3- District:** Bareilly
- 4- Description about sampling point:** Final Outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated):** Grab
- 6- Sample Collected By:** Chandresh Kumar RO & Kamal Kumar Sc'E' CPCB Lucknow & Dr.A.K Gupta Sc'E' MoEF&CC Lucknow & Ramjanam Yadav ASDM
- 7- Colour and Odour:** - -
- 8- Quantity and Packing:** 2 Litter Plastic Jerican & Glass Bottle
- 9- Date of Sample Collection:** 12/03/2026
- 10- Analysis Indented by:** RO Bareilly
- 11- Date of sample receipt in Lab:** 13/03/2026
- 12- Period of Analysis:** 07 days
- 13- ULR Number:** -
- 14- Sampling Plan/Ref. No.:** UPPCB/CL/PR/7.4.3/1B
- 15- Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Oil_Grease	mg/l	4.8	10	-

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Jyoti Tiwari (SA)]

Authorized by

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 Arti Gupta
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Arti Gupta (ASO)

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 IMRAN AHMAD
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 Date: 2026.04.07
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**Imran Ahmad
 Central Laboratory**



**REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD**

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly



TEST REPORT: WASTE WATER LABORATORY

Ref No: 36402788/Bareilly/2026

Date: 28.02.2026

- 1- **Name of Industry:** Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 2- **Address of Industry:** Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 3- **District:** Bareilly
- 4- **Description about sampling point:** Final Outlet of STP
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** Distric Level Committee
- 7- **Colour and Odour:** Colourless Odourless
- 8- **Quantity and Packing:** 2 Litter Plastic Jerican & Glass Bottle
- 9- **Date of Sample Collection:** 24/02/2026
- 10- **Analys Indented by:** RO Bareilly
- 11- **Date of sample receipt in Lab:** 24/02/2026
- 12- **Period of Analysis:** 27.02.2026
- 13- **ULR Number:** TC137380250001168F
- 14- **Sampling Plan/Ref. No.:** 36402788
- 15- **Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	76.0	100.0	10-20000 mg/l
2	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1640.0	2000.0	10- 50000 mg/l
3	BOD, 3 days at 27 °C IS 3025 (Part 44): 1993	mg/l	22.0	30.0	1.0 -1000 mg/l
4	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	184.0	250.0	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

**Analysed by-
[Kavita Saxena(JRF)]**

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Regionally Officer

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UPPCB/BLY/7.8.2	Issue No.: 01	Issue Date: 28.02.2026	Page No.: Page 1 of 2
Amendment No.: 02	Amendment Date.: 15.02.2025	Approved by: TM	Issued by: QM



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 36402788/Bareilly/2026

Date :28.02.2026

- 1- **Name of Industry:** Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 2- **Address of Industry:** Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 3- **District:** Bareilly
- 4- **Description about sampling point:** Final Outlet of STP
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** Distric Level Committee
- 7- **Colour and Odour:** Colourless Odourless
- 8- **Quantity and Packing:** 2 Litter Plastic Jerican & Glass Bottle
- 9- **Date of Sample Collection:** 24/02/2026
- 10- **Analys Indented by:** RO Bareilly
- 11- **Date of sample receipt in Lab:** 24/02/2026
- 12- **Period of Analysis:** 27.02.2026
- 13- **ULR Number:** TC137380250001168F
- 14- **Sampling Plan/Ref. No.:** 36402788
- 15- **Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	980.0	1000.0	<1.8 MPN/100 ml & above
2	Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	590.0	-	<1.8 MPN/100 ml & above
3	Oil_Grease	mg/l	4.0	10.0	-

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Kavita Saxena(JRF)]

Authorized by
 Chandresh Kumar
 esh Kumar
 Regional Officer
Digitally signed by Chandresh Kumar
 Date: 2026.03.30 16:49:08 +05'30'

----- Forwarded message -----

From: **Y.k Singh** <dryksingh1209@gmail.com>

Date: Mon, Mar 9, 2026, 7:53 PM

Subject: Update: Irrigation Management Plan Report

To: <mr@maryaproducts.com>

DEEPTI GIGRAS

QUALITY MANAGER

Marya Frozen Agro Food Products Pvt.Ltd.

Unit Address:- Mohanpur, NH24, Lucknow Road,Bareilly.(U.P)

Following your request dated 7th January 2026, I am pleased to confirm that the Irrigation Management Plan has been accepted.

We are currently finalizing the report; however, its release is slightly delayed due to a few technical formalities at our end. We are addressing these small internal requirements now and expect to have the report cleared for you very shortly.

Thank you for your patience while we complete these final steps.

Best regards,

Dr Y K Singh

Associate Professor Agronomy

COA,SKRAU

Dr Y K Singh



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
137016/UPPCB/Bareilly(UPPCBRO)/CTO/water/
BAREILLY/2021

Dated : 29/12/2021

To ,

Shri MUNICIPAL COMMISSIONER

M/s Nagar Nigam Slaughter House Bareilly (Rendering) Operated by Marya Frozen Agro Food Products Pvt Ltd

Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly ,243123

BAREILLY

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Nagar Nigam Slaughter House Bareilly (Rendering) Operated by Marya Frozen Agro Food Products Pvt Ltd

Reference Application No :13466715

Dated :29/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Nagar Nigam Slaughter House Bareilly (Rendering) Operated by Marya Frozen Agro Food Products Pvt Ltd is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
 Date: 2021.12.29 11:00:07 +05'30'
Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
 Date: 2021.12.29 11:00:16 +05'30'

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.Nagar Nigam Slaughter House Bareilly (Rendering) Operated by Marya Frozen Agro Food Products Pvt Ltd vide

Consent Order No. 13466715/ Water

Dated : 29/12/2021

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Poultry feed – 27 TPD, Tallow-16 TPD.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	6 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Quantity of Discharge	10mg/l
5	Quantity of Discharge	6 KLD (Treated in ETP and shall be used in irrigation on land)

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for rendering plant is production of poultry feed – 27 TPD, Tallow- 16 TPD from Bone/ Offal/ Fat- 80 TPD taking as raw material.
2. Effluent generation 6 KLD , shall be treated in ETP of sister unit i.e., slaughter house as per the norms stipulated in E(P)Rules 1986 and used for irrigation through Karnal technology.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body .
5. Unit shall operate and maintain the installed on line effluent monitoring system and shall ensure on line connectivity with server of CPCB and UPPCB.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. Unit shall operate and maintain properly the installed odor control management system i.e. bio filter on rendering plant.
8. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
9. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
10. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016 and shall obtain authorization for disposal of hazardous waste.
11. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
12. Unit shall submit ground water quality monitoring report of Industrial premises and irrigation area done by MoEF & CC approved laboratory within 3 months and after that in every 3 months .
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.29 11:00:26 +05'30'
Chief Environment Officer



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 137015/UPPCB/Bareilly(UPPCBRO)/CTO/air/BAREILLY/2021

Dated : 16/12/2021

To ,

Shri MUNICIPAL COMMISSIONER

M/s Nagar Nigam Slaughter House Bareilly (Rendering) Operated by Marya Frozen Agro Food Products Pvt Ltd

Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly ,243123

BAREILLY

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Nagar Nigam Slaughter House Bareilly (Rendering) Operated by Marya Frozen Agro Food Products Pvt Ltd

Reference Application No. 13466458

Dated : 16/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Nagar Nigam Slaughter House Bareilly (Rendering) Operated by Marya Frozen Agro Food Products Pvt Ltd . under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
 Date: 2021.12.29 11:00:40 +05'30'
Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
 Date: 2021.12.29 11:00:48 +05'30'
Chief Environment Officer

U.P. Pollution Control Board

Dated : 16/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Poultry feed – 27 TPD, Tallow-16 TPD.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 6 TPH	Wood/Dung Rice Husk- 800 Kg/Day	1	Particulate Matter	Multicyclone dust collector as APCS and stack height of 33 meter from Ground level.
2	Boiler 2 TPH	Wood Dung/Rice Husk-300 kg/day	02	Particulate Matter	Multicyclone dust collector as APCS and stack height of 20 meter from Ground level.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	600 mg/Nm ³
2	02	Particulate Matter	600 mg/Nm ³

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for rendering plant is production of poultry feed – 27 TPD, Tallow- 16 TPD from Bone/ Offal/ Fat- 80 TPD taking as raw material.
2. The stack height on 6 TPH and 2 TPH Boiler shall be 35 meter and 30 meter from Ground Level.
3. Unit shall maintain and operate Air pollution control system i. e. Multicyclone dust collector and cyclone dust collector installed at the boilers of 6 TPH and 2 TPH (Standby), regularly and ensure that stack emissions are within the prescribed norms.
4. Unit shall install online emission monitoring system within 01 months and ensure the connectivity with the servers of CPCB and UPPCB .
5. Unit shall ensure that ambient Air and Noise quality of nearby areas is not adversely affected due to operation and emissions of the unit.
6. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment(Protection) Act 1986.
8. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
9. Unit shall submit the ambient air and noise quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.29 11:01:00 +05'30'
Chief Environment Officer

MaryaFrozen Agro Food Products Pvt. Ltd.

Village Mohanpur, NH24 Shahjahanpur Road, Near RTO Office Bareilly 243123, U.P

Environmental Data Monitoring Report

Report Details

Device Id: ENE00742

Alias: Marya Products Stack

Generated On: 3/16/2026, 3:46:56 PM

Duration: From: 2026-02-01 To: 2026-03-16

User Details

Email: itmanager@maryaproducts.com

Section 1

TIMESTAMP	SUSPENDED PARTICULATE MAT (MG/NM3)
2026-02-01	237.606718
2026-02-02	234.98381
2026-02-03	234.246111
2026-02-04	236.867818
2026-02-05	238.3825
2026-02-06	235.34
2026-02-07	236.939008
2026-02-08	235.945769
2026-02-09	234.612424
2026-02-10	238.396565
2026-02-11	236.275391
2026-02-12	238.115191
2026-02-13	237.672443
2026-02-14	236.428846
2026-02-15	236.566357
2026-02-16	236.728257
2026-02-17	235.894836
2026-02-18	236.528548
2026-02-19	237.454806
2026-02-20	238.138974
2026-02-21	238.331797
2026-02-22	237.271393
2026-02-23	236.712443
2026-02-24	235.920678
2026-02-25	235.802481
2026-02-26	234.535703

TIMESTAMP	SUSPENDED PARTICULATE MAT (MG/NM3)
2026-02-27	235.914809
2026-02-28	235.993984
2026-03-01	235.083281
2026-03-02	236.52224
2026-03-03	237.525691
2026-03-04	236.225104
2026-03-05	235.703889
2026-03-06	241.865616
2026-03-07	233.918837
2026-03-08	237.57
2026-03-09	237.155
2026-03-10	237.94
2026-03-11	232.257869
2026-03-12	235.092656
2026-03-13	235.38486
2026-03-14	237.516094
2026-03-15	235.828699
2026-03-16	232.887361



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Stack Emission Test Report

Ref No.36563501/Bareilly/2026

Date: 09/04/2026

- 1- **Name & Address of Industry:** Nagar Nigam Slaughter House Bareilly (Slaughter House) (Operated by M/s Marya Frozen Agro Food Products Pvt Ltd), Village-Mohanpur Thiria, Tehsil- Bareilly, Distt.- Bareilly 243123
- 2- **Sample Collected By:** Sunil Kumar SA, Gaurabg Kumar Gautam JEA
- 3- **Date of Monitoring:** 12/03/2026
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler
- 6- **Stack Height:** 33.0 m
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 06 TPH (2 TPH Stand By)
- 9- **Fuel used:** Wood
- 10- **Quantity of Fuel used:** 10 TPH
- 11- **Flue Gas Velocity:** 5.33 m/sec m/s
- 12- **Air Pollution Control Device:** cyclone Dust collector
- 13- **Other remarks (if any):** N.A
- 14- **Further details of sample location and Test methods followed are appened overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	SPM	mg/Nm ³	125.0	150.0

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Kavita Saxena JRF]

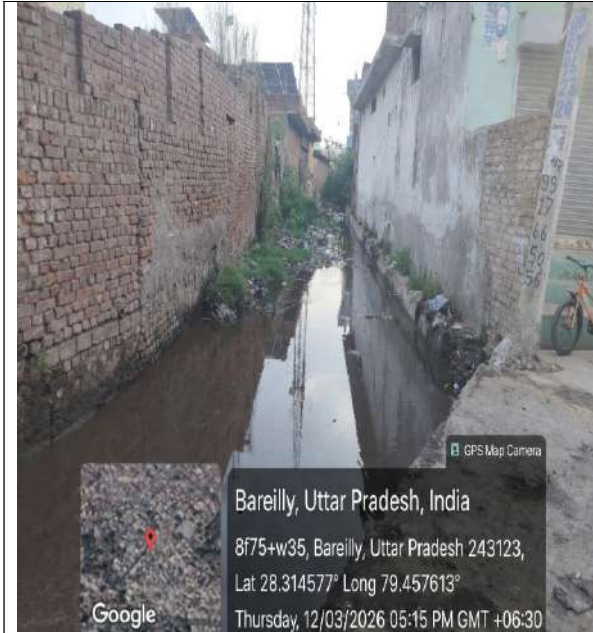
Authorised Signatory-
 SUNIL Digitally signed by SUNIL KUMAR
 KUMAR Date: 2026.04.09 13:20:57 +05'30'
Sunil Kumar (SA)

Chandresh Kumar
 Digitally signed by Chandresh Kumar
 Date: 2026.04.09 13:31:42 +05'30'
Regional Officer

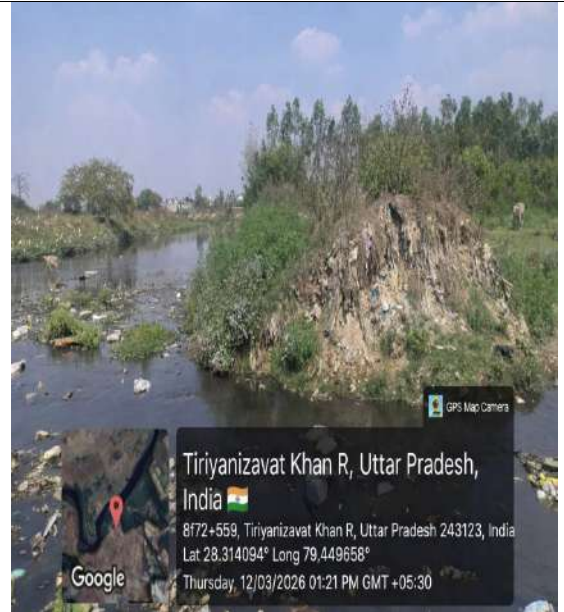
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----

Photographs taken during inspection of M/s Nagar Nigam Slaughter House (operated by M/s Marya Frozen Agro Food Products Pvt. Ltd.), Bareilly



Photograph of outside drain, mentioned as pool of blood by petitioner at page no. 49



Photograph of local drain meeting to Nakatiya river which is annexed by petitioner at page no. 43



Photograph of Joint Committee members at site

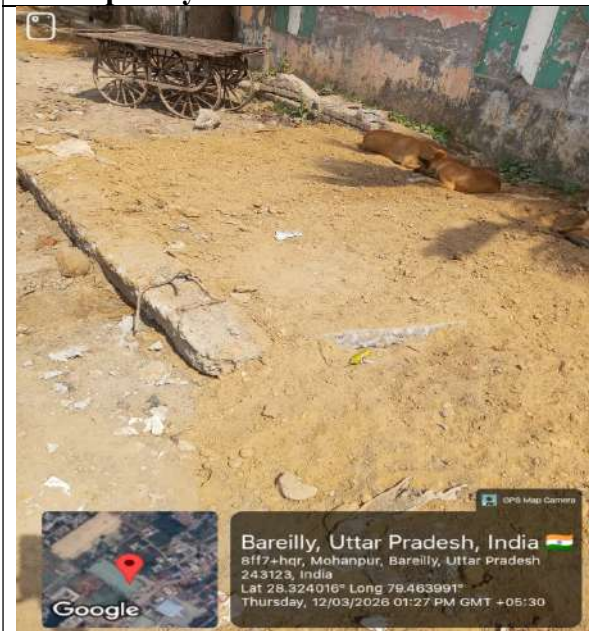


Photograph of STP installed in unit



Photograph of Karnal technology developed by unit

Photograph of Karnal technology developed by unit



Photograph of outside covered drain at location mentioned by petitioner at page no. 40

Photograph of outside unit location mentioned by petitioner at page no. 42



उ० प्र० प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय: 1219/1, ई-ब्लॉक राजेन्द्र नगर, बरेली-243 122

U. P. POLLUTION CONTROL BOARD

Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या: 607/N-3/PLY /2025

दिनांक:- 03/11/25

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-7)
उ० प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय:-बोर्ड मुख्यालय के पत्रांक सं० एच 32180/सी-7/जल-917/2025 दिनांक-01.09.2025 द्वारा मैसर्स नगर निगम पशुवधशाला (संचालित द्वारा मैसर्स मारिया फोजन एग्रो फूड्स प्रा० लि०), ग्राम-मोहनपुर ठिरिया, एन०एच०-24, शाहजहांपुर रोड, तहसील व जिला बरेली को जारी कारण बताओ नोटिस दिनांक 01.09.2025 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक सं० एच 32180/सी-7/जल-917/2025 दिनांक-01.09.2025 के द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए, सपठित 27(2) के अन्तर्गत उद्योग मैसर्स नगर निगम पशुवधशाला (संचालित द्वारा मैसर्स मारिया फोजन एग्रो फूड्स प्रा० लि०), ग्राम-मोहनपुर ठिरिया, एन०एच०-24, शाहजहांपुर रोड, तहसील व जिला बरेली को जारी कारण बताओ नोटिस का संदर्भ ग्रहण करने की कृपा करें। उक्त कारण बताओ नोटिस के अनुपालन में संदर्भित उद्योग द्वारा अपने पत्र दिनांक 12.09.2025 द्वारा प्रतिउत्तर बोर्ड मुख्यालय प्रेषित करते हुये उक्त की प्रति क्षेत्रीय कार्यालय, बरेली को पृष्ठांकित की गयी है।

तत्कम में उद्योग का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक-27.10.2025 को किया गया। निरीक्षण में पाये गये तथ्यों एवं उद्योग द्वारा प्रेषित प्रत्यावेदन दिनांक 12.09.2025 के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक 01.09.2025 को निस्तारित किये जाने की संस्तुति सहित विस्तृत निरीक्षण आख्या पत्र के साथ संलग्नकर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक-उपरोक्तानुसार।

भवदीय,


क्षेत्रीय अधिकारी

उपरोक्त संदर्भित उद्योग मैसर्स नगर निगम पशुवधशाला (संचालित द्वारा मैसर्स मारिया फ़ोजन एग्री फूड्स प्रा०लि०), ग्राम-मोहनपुर ठिरिया, एन०एच०-24, शाहजहांपुर रोड, तहसील व जिला बरेली को बोर्ड मुख्यालय के पत्रांक सं० एच 32180/सी-7/जल-917/2025 दिनांक-01.09.2025 के द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए, सपठित 27(2) के अन्तर्गत कारण बताओ नोटिस जारी किया गया है। तत्कम में उद्योग द्वारा अपने पत्र दिनांक 12.09.2025 द्वारा प्रतिउत्तर बोर्ड मुख्यालय प्रेषित करते हुये क्षेत्रीय कार्यालय, बरेली को पृष्ठांकित किया गया है। बोर्ड मुख्यालय द्वारा जारी कारण बताओ नोटिस से प्राप्त निर्देशों के अनुपालन में उद्योग प्रतिनिधि श्री सरफराज अहमद, निदेशक की उपस्थिति में उद्योग का निरीक्षण दिनांक-27.10.2025 को किया गया। निरीक्षण के दौरान कारण बताओ नोटिस में उल्लिखित तथ्यों पर बिन्दुवार आख्या निम्नवत् है-

क्रम सं०	कारण बताओ नोटिस में उल्लिखित तथ्यों का विवरण	निरीक्षण के दौरान पायी गयी स्थिति का विवरण
1	उद्योग में करनाल पद्यति पर विकसित वृक्षों में सिंचाई हेतु नालियों नहीं पायी गयी एवं वृक्षों के सिंचाई हेतु स्थापित वाटर नेटवर्क पाइपलाइन स्थापित नहीं पायी गयी तथा इस संबंध में इरिगेशन प्लान मान्यता प्राप्त संस्थान से उपलब्ध नहीं कराया गया।	उद्योग में स्थापित ई०टी०पी० से जनित शुद्धिकृत उत्प्रवाह को उद्योग द्वारा विकसित करनाल पद्यति पर स्थापित वृक्षों की सिंचाई हेतु प्रयोग किया जाता है। निरीक्षण के समय करनाल पद्यति पर नालिया उचित प्रकार से मण्टेन पायी गयी तथा सिंचाई हेतु वाटर नेटवर्क पाइपलाइन स्थापित पायी गयी, फोटोग्राफ्स संलग्न है। उद्योग द्वारा पूर्व में मान्यता प्राप्त संस्था से तैयार कराये गये इरिगेशन मैनेजमेन्ट प्लान की प्रति संलग्न की गयी है तथा नवीनतम इरिगेशन मैनेजमेन्ट प्लान 03 माह में प्रेषित किये जाने हेतु प्रस्ताव दिया गया है, जिसकी छायाप्रति संलग्न है।
2	उद्योग में पशुवध से जनित गोबर (इन्जेस्टा) को ड्राई करने हेतु मशीन स्थापित नहीं पायी गयी तथा पशुवधशाला परिसर में करनाल टेक्नॉलोजी पर विकसित वृक्षों के आस-पास गोबर (इन्जेस्टा) भण्डारित पाया गया।	वर्तमान में उद्योग में पशुवधशाला से जनित गोबर (इन्जेस्टा) का निस्तारण उद्योग के मुख्य द्वार के सामने स्थित निजी भूमि पर कवर्ड शेड के अन्दर किये जाने हेतु डंगप्रेस मशीन स्थापित कर ली गयी है। जिसमें इकाई मैसर्स नगर निगम पशुवधशाला (संचालित द्वारा मैसर्स मारिया फ़ोजन एग्री फूड्स प्रा०लि०), ग्राम-मोहनपुर ठिरिया, जनित गोबर (इन्जेस्टा) लगभग 17000 कि०ग्रा०/दिन एवं मैसर्स रहबर फूड इण्डस्ट्री प्रा०लि० ग्राम मोहनपुर ठिरिया से जनित गोबर (इन्जेस्टा) लगभग 55000 कि०ग्रा०/दिन को संयुक्त रूप से निस्तारित किया जाता है। निरीक्षण के समय डंगप्रेस मशीन संचालित पायी गई। जिसके सम्बन्ध में लॉगबुक का रख-रखाव किये जाने हेतु इकाई प्रतिनिधि को निर्देशित किया गया। पशुवधशाला परिसर में करनाल टेक्नॉलोजी पर विकसित वृक्षों के आस-पास पूर्व में भण्डारित गोबर (इन्जेस्टा) को हटा दिया गया है तथा मौके पर प्रश्नगत स्थल पर गोबर (इन्जेस्टा) भण्डारित नहीं पाया गया, फोटोग्राफ्स संलग्न है।
3	उद्योग के ई०टी०पी० में स्थापित यू०एस०बी० आर० यूनिट का रख-रखाव एवं संचालन संतोषजनक नहीं पाया गया। यू०एस०बी०आर० से गैस उत्सर्जित होता हुआ नहीं पाया गया और न ही, गैस के फ्लेरिंग हेतु स्टैक एवं बर्नर स्थापित पाया गया।	निरीक्षण के दौरान उत्प्रवाह शुद्धिकरण संयंत्र में स्थापित यू०एस०बी० इकाईयों का रख-रखाव एवं संचालन समुचित रूप से होता हुआ पाया गया तथा गैस के फ्लेरिंग हेतु स्टैक एवं बर्नर संचालित पाये गये, फोटोग्राफ्स संलग्न है।
4	निरीक्षण के दौरान ई०टी०पी० में स्थापित एक्टिवेटेड कार्बन फिल्टर को बाईपास कर सीधे शुद्धिकृत उत्प्रवाह ट्रीटेड वाटर कलेक्शन टैंक में भण्डारित पाया गया।	ई०टी०पी० में स्थापित एक्टिवेटेड कार्बन फिल्टर संचालित पाया गया तथा एक्टिवेटेड कार्बन फिल्टर की बाईपास लाईन को डिसामेन्टल कर दिया गया है।
5	निरीक्षण के दौरान ई०टी०पी० के पास फ्लेक्सीबल पाईप टैंक में रखा हुआ पाया गया।	निरीक्षण के समय ई०टी०पी० परिसर में किसी भी प्रकार का फ्लेक्सीबल पाईप नहीं पाया गया।


6	उद्योग में पशुवध से जनित हाईड के संरक्षण हेतु प्रयोग किये जाने वाले साल्ट से जनित साल्टी वाटर के रिकवरी हेतु साल्ट रिकवरी प्लाण्ट स्थापित नहीं पाया गया।	उद्योग द्वारा प्रेषित प्रत्यावेदन दिनांक 12.09.2025 के अनुसार उद्योग में पशुवध से जनित हाईड के संरक्षण हेतु प्रयोग किये जाने वाले साल्ट से जनित साल्टी वाटर के रिकवरी हेतु साल्ट रिकवरी प्लाण्ट की स्थापना हेतु वर्क आर्डर की प्रति प्रेषित की गयी है तथा इकाई प्रतिनिधि के अनुसार 02 से 03 माह के अन्दर उक्त रिकवरी प्लाण्ट की स्थापना का कार्य पूर्ण कर लिया जायेगा। निरीक्षण के समय हाईड संरक्षण से जनित साल्टी वाटर के कलैक्शन हेतु कलैक्शन पिट स्थापित पायी गई तथा वर्तमान में स्थल पर हाईड का भण्डारण नहीं पाया गया, फोटोग्राफ्स संलग्न है।
7	उद्योग में करनाल टेक्नॉलोजी पर विकसित वृक्षों के कुछ भाग में तथा करनाल टेक्नॉलोजी से सटे हुये लो-लाइन एरिया में ग्रेड्स कलर के जल अत्यधिक मात्रा में एकत्रित पाये गये एवं मोहनपुर नाले में स्लज, गोबर आदि का भण्डारण पाये गये।	निरीक्षण के समय करनाल टेक्नालोजी के आस-पास के क्षेत्र में/लो-लाइन एरिया में जल भराव नहीं पाया गया तथा निकटवर्ती मोहनपुर नाले में निरीक्षण के समय स्लज, गोबर आदि का भण्डारण नहीं पाया गया, फोटोग्राफ्स संलग्न है।
8	उद्योग में साफ-सफाई की व्यवस्था उचित नहीं पायी गयी एवं रेण्ड्रिंग प्लाण्ट के आस-पास दुर्गन्ध की समस्या पायी गयी।	निरीक्षण के समय उद्योग में स्थापित रेण्ड्रिंग प्लाण्ट से जनित दुर्गन्ध के नियंत्रण हेतु कंडेसर एवं बायो फिल्टर से डक्ट लाइन सम्बद्ध पायी गयी, जिससे रेण्ड्रिंग प्लाण्ट से जनित दुर्गन्ध के नियंत्रण हेतु बायो फिल्टर समुचित रूप से कार्यरत पाया गया एवं बायोफिल्टर क्षेत्र में सुगंधित स्प्रे का प्रयोग किया जाता पाया गया तथा बायो फिल्टर को वर्षा जल से बचाव हेतु टिनशेड से कवर किया गया है तथा बायोफिल्टर में वाटर स्प्रिंकलर हेतु प्रयुक्त नोजल की संख्या भी बढ़ा दी गयी है एवं रेण्ड्रिंग प्लाण्ट के आस-पास दुर्गन्ध की समस्या नहीं पायी गयी, फोटोग्राफ्स संलग्न है।
9	उद्योग में ई0टी0पी0 यूनिटों से सम्बन्धित डिस्पले बोर्ड में यूनिट का विवरण, डिटेल डिजाइन क्षमता आदि का विवरण का उल्लेख होता हुआ नहीं पाया गया।	उद्योग में स्थापित ई0टी0पी0 इकाईयों से सम्बन्धित डिस्पले बोर्ड में यूनिट का विवरण, क्षमता आदि का विवरण स्पष्ट रूप से प्रदर्शित किया गया है, फोटोग्राफ्स संलग्न है।

उपरोक्त तथ्यों से स्पष्ट है कि इकाई द्वारा कारण बताओ नोटिस दिनांक 01.09.2025 में वर्णित कमियों का निराकरण कर लिया गया है। उल्लेखनीय है कि इकाई का अद्यतन निरीक्षण जिला स्तरीय समिति द्वारा दिनांक 08.10.2025 को किया गया, जिसके अनुसार इकाई द्वारा पर्यावरणीय अधिनियमों का संतोषजनक रूप से अनुपालन किया जा रहा है, समिति की निरीक्षण आख्या की छायाप्रति संलग्न है।

उपरोक्तानुसार निरीक्षण में पाये गये तथ्यों एवं उद्योग द्वारा प्रेषित प्रत्यावेदन दिनांक 12.09.2025 के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक 01.09.2025 को निम्न शर्तों के साथ निस्तारित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है :-

1. इकाई द्वारा प्रस्तुत प्रस्ताव के अनुसार मान्यता प्राप्त संस्था से नवीनतम इरिगेशन मैनेजमेन्ट प्लान की प्रति 03 माह के अन्दर राज्य बोर्ड को प्रेषित की जाये।
2. इकाई में गोबर (इन्जेस्टा) के निस्तारण हेतु स्थापित डंगप्रेस मशीन के संचालन के सम्बन्ध में इनर्जी मीटर, इन्जेस्टा की कुल मात्रा सहित लॉगबुक का रख-रखाव सुनिश्चित किया जाये।
3. रेण्ड्रिंग प्लाण्ट से जनित दुर्गन्ध के नियंत्रण हेतु स्थापित बायो फिल्टर का समुचित संचालन एवं रख-रखाव सुनिश्चित किया जाये।
4. इकाई में पशुवध से जनित हाईड के संरक्षण हेतु साल्ट रिकवरी प्लाण्ट की स्थापना 03 माह में पूर्ण कर उक्त की सूचना राज्य बोर्ड को प्रेषित की जाये।
5. इकाई द्वारा पर्यावरण मानकों का अनुपालन सुनिश्चित किये जाने की दृष्टि से बोर्ड की नीति अनुसार बैंक गारन्टी जमा की जाये।


(सुनील कुमार)
वैज्ञानिक सहायक


(अंशुल शर्मा)
सहायक पर्या0 अभियंता

क्षेत्रीय अधिकारी



जनपद बरेली में स्थापित/संचालित पशुवधशाला मैसर्स नगर निगम पशुवधशाला (आपरेटर मै0 मारिया फ़ोजन एग्रो फूड प्रोडक्ट्स प्रा0लि0) मोहनपुर ठिरिया, बरेली की निरीक्षण आख्या के सम्बन्ध में—

- उपरोक्त विषयक कार्यालय जिलाधिकारी, बरेली के पत्र सं0 5117-19/सी0बी0ओ0/पशुपालन/2022-23 दिनांक 22.12.2022 से प्राप्त निर्देशों के अनुपालन में जनपद बरेली में स्थापित/संचालित स्लॉटर हाउस मैसर्स नगर निगम पशुवधशाला (आपरेटर मै0 मारिया फ़ोजन एग्रो फूड प्रोडक्ट्स प्रा0लि0) मोहनपुर ठिरिया, बरेली का संयुक्त निरीक्षण दिनांक 08.10.2025 को संयुक्त समिति द्वारा उद्योग प्रतिनिधि श्री सरफराज अहमद अंसारी, निदेशक की उपस्थिति में किया गया। निरीक्षण किये गये स्लॉटर हाउस की बिन्दुवार आख्या निम्नवत् है—
1. नगर निगम, बरेली के स्वामित्व की पशुवधशाला को आपरेटर मै0 मारिया फ़ोजन एग्रो फूड प्रोडक्ट्स प्रा0लि0, मोहनपुर द्वारा वर्ष 2017 में पी0पी0पी0 मॉडल पर उच्चकृत कर मॉडर्न पशुवधशाला के रूप में स्थापित/संचालित है, जिसमें 300 नं0 प्रतिदिन अप्रतिबन्धित पशुओं (भैस/भैसा) का वध कर 46.50 मीट्रिक टन फ़ोजेन मीट तथा 550 नं0 गोट/शीप का वध कर 5.50 मीट्रिक टन मीट का उत्पादन किया जाता है। निरीक्षण के समय उद्योग संचालित पाया गया।
 2. उद्योग से जनित उत्प्रवाह के शुद्धिकरण हेतु उद्योग में उत्प्रवाह शुद्धिकरण संयंत्र स्थापित है, जिसकी इकाईयों क्रमशः बार स्क्रीन, सॉलिड सेपरेटर, ऑयल/फैट रिमूबल टैंक, इक्वालाइजेशन टैंक, यू0ए0एस0बी0, केमिकल डोजिंग टैंक, फ्लोकुलेशन टैंक, प्राइमरी क्लेरी फायर, एयरेशन टैंक— I, सेकेण्ड्री क्लेरी फायर— I, एयरेशन टैंक— II, सेकेण्ड्री क्लेरीफायर— II, क्लीयर वॉटर टैंक, मल्टी ग्रेड फिल्टर, एक्टीवेटेड कार्बन, स्लज ड्राइंग बेडस हैं। उत्प्रवाह शुद्धिकरण संयंत्र द्वारा शोधित उत्प्रवाह को लैगून में एकत्रित किया जाता है तथा लैगून से शोधित उत्प्रवाह को करनाल टैक्नोलॉजी में सिंचाई में, उद्योग परिसर में बागवानी की सिंचाई में एवं लैरेज वॉशिंग में प्रयुक्त किया जाता है।
 3. उद्योग में उत्प्रवाह शुद्धिकरण संयंत्र के आउटलेट पर स्थापित ऑनलाइन इफ्ल्यूव्ट मानीटरिंग सिस्टम लगा हुआ है, जो केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य बोर्ड के सर्वर से कनेक्ट है। उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र द्वारा शोधित उत्प्रवाह को लैगून में एकत्रित किया जाता है तथा लैगून से शोधित उत्प्रवाह को करनाल टैक्नोलॉजी में सिंचाई में प्रयुक्त किया जाता है। निरीक्षण के समय पशुवधशाला में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के आउटलेट पर स्थापित ऑनलाइन इफ्ल्यूव्ट मॉनिटरिंग सिस्टम के पैनल में पी0एच0—7.59, सी0ओ0डी—138 मि0ग्रा0/ली0, बी0ओ0डी—18 मि0ग्रा0/ली0, टी0एस0एस0—36 मि0ग्रा0/ली0 एवं वाटर फ्लो डिस्चार्ज—9.8 मी³/घंटा प्रदर्शित होते हुये पाये गये, जो कि बोर्ड मानको के अनुरूप है।
 4. निरीक्षण के समय औद्योगिक प्रक्रिया से जनित शुद्धिकृत उत्प्रवाह का नमूना उत्प्रवाह शुद्धिकरण संयंत्र के अन्तिम निस्तारण बिन्दु से एकत्रित कर विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा किया गया, प्राप्त विश्लेषण आख्यानुसार नमूने में पाये जाने वाले विभिन्न प्रचालक बोर्ड मानको के अनुरूप पाये गये। शुद्धिकृत उत्प्रवाह के नमूने की विश्लेषण आख्या संलग्न है।
 5. उद्योग में वाष्प जनन हेतु 06 टन/घंटा क्षमता का बॉयलर स्थापित है जिसमें ईंधन के रूप में लकड़ी/राइस हस्क लगभग 08 टन/दिन की दर से प्रयोग किया जाता है। फ्लू गैसों के उत्सर्जन हेतु बॉयलर से सम्बन्धित चिमनी की ऊँचाई भूतल से लगभग 33 मीटर है। उक्त बॉयलर पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में मल्टी साइक्लोन डस्ट कलेक्टर स्थापित है। इसके अतिरिक्त उद्योग में स्थापित 02 टन/घंटा क्षमता के 01 नं0 बॉयलर में ईंधन के रूप में लकड़ी/राइस हस्क लगभग 1.5 टन/दिन की दर से प्रयोग किया जाता है। फ्लू गैसों के उत्सर्जन हेतु बॉयलर से सम्बद्ध चिमनी की ऊँचाई भूतल से लगभग 20 मीटर है। उक्त बॉयलर पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में मल्टी साइक्लोन डस्ट कलेक्टर स्थापित है, जो कि निरीक्षण के समय कार्यरत पायी गयी।
 6. उद्योग के जनित सॉलिड वेस्ट का निस्तारण हेतु रैण्ड्रिंग प्लान्ट स्थापित है, रैण्ड्रिंग प्लान्ट से जनित दुर्गन्ध के नियंत्रण हेतु बायो फिल्टर स्थापित है। निरीक्षण के समय बायो फिल्टर कार्यरत पाया गया। उद्योग से जनित ब्लड को ब्लड कोआगुलेटर प्लान्ट के द्वारा ब्लड मील में परिवर्तित किया जाता है। निरीक्षण के समय रैण्ड्रिंग प्लान्ट, बायो फिल्टर एवं ब्लड कोआगुलेटर प्लान्ट संचालित पाये गये।
 7. उद्योग में वैकल्पिक विद्युत व्यवस्था के रूप में 1010 केवीए क्षमता के 03 नं0 कैनोपी युक्त डी0जी0 सेट स्थापित हैं। उक्त डी0जी0 सेट्स में ईंधन के रूप में डीजल का प्रयोग किया जाता है। फ्लू गैसों के उत्सर्जन हेतु डी0जी0 सेट्स से सम्बद्ध एग्जॉस्ट पाइप्स की ऊँचाई बोर्ड मानको के अनुरूप है।
 8. उद्योग परिसर में दुर्गन्ध के नियंत्रण हेतु एरोमेटिक स्प्रे आदि का प्रयोग समुचित प्रकार से किया जाता है। उद्योग द्वारा शुद्धिकृत उद्योग से जनित वेस्ट मीट, ब्लडमील तथा हड्डी आदि वेस्ट को रैण्ड्रिंग प्लान्ट में प्रयुक्त किया जाता है।

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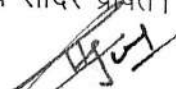
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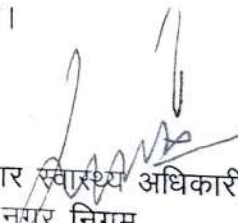
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9. उद्योग को बोर्ड मुख्यालय के ऑनलाइन संदर्भ सं0 137016/यूपीपीसीबी/बरेली(यूपीपीसीबीआरओ)/ सीटीओ/ वाटर/ बरेली/2021 दिनांक 16.12.2021 द्वारा सशर्त जल सहमति एवं ऑनलाइन संदर्भ सं0 137016/यूपीपीसीबी/बरेली(यूपीपीसीबीआरओ)/सीटीओ/एयर/बरेली/2021 दिनांक 16.12.2021 द्वारा सशर्त वायु सहमति निर्गत की गयी है, जिसकी वैधता अवधि 31.12.2026 तक है।
10. उद्योग द्वारा एपीडा का लाइसेन्स प्राप्त किया गया है, जिसकी वैधता अवधि दिनांक 02.06.2026 तक है।
11. उद्योग द्वारा पशुओं को उतारने हेतु समुचित रैम्प की व्यवस्था की गयी है। उक्त के उपरान्त पशुओं को लैराज-वे में देखभाल हेतु उचित व्यवस्था में रखा जाता है, तदोपरान्त भैंस/भैंसा के वध रो पूर्व एन्टीमार्टम एवं वध के पश्चात् पोस्टमार्टम पंजीकृत पशु चिकित्साधिकारी द्वारा किया जाता है। पशुवधशाला में नामित पशुचिकित्साधिकारी की देख-रेख में कार्य किये जा रहे हैं। निरीक्षण के समय उपस्थित पशुचिकित्साधिकारी द्वारा अवगत कराया गया कि आज दिनांक 08.10.2025 को कुल 293 भैंस/भैंसों का वध किया गया है (जो कि उद्योग को प्राप्त पशुवध क्षमता-300 नं0/दिन भैंस/भैंसा के अनुरूप है) एन्टीमार्टम, पोस्टमार्टम एवं कॉर्टन की लेवी नियमानुसार कोषागार में जमा की जा रही है।
12. उक्त पशुवधशाला में मीट उत्पादन हेतु लाये जा रहे पशुओं का परिवहन नियमानुसार किया जा रहा है, लाये गये पशुओं की लैरेज में देखभाल हेतु मानको के अनुसार समुचित व्यवस्था की गयी है। पशुवधशाला में वध से पूर्व पशुओं की एन्टीमार्टम जांच पंजीकृत पशु चिकित्साधिकारी के द्वारा की जाती है तथा पशुओं का वध हलाल प्रक्रिया से किया जाता है। वध के पश्चात् कारकस का पोस्टमार्टम भी पंजीकृत पशु चिकित्साधिकारी के द्वारा किया जाता है। मीट उत्पादन में खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के शेड्यूल 4 में दिये गये नियमों एवं विनियमों के अनुपालन करते हुये किया जा रहा है। प्रतिष्ठान में हाईजीन एवं सैनिटेशन मानको के अनुरूप पाया गया, प्रतिष्ठान में मांस उत्पादन में लगे हुये सभी कर्मचारियों द्वारा एप्रन, हैंड गियर, हैंड ग्लब्स, फेस मास्क एवं गम बूट्स/शू कवर का प्रयोग किया जा रहा है। निरीक्षण में एफ0एस0एस0ए0आई0 द्वारा जारी वैद्य खाद्य अनुज्ञप्ति सं0 10017051002009 सर्टिफिकेट पाया गया, जिसकी वैधता तिथि 15.03.2028 तक है। उत्पादित मीट का ट्रांसपोर्ट इंसुलेटिड रेफ्रिजरेटिड वाहनों के द्वारा किया जा रहा है।
13. पशुवधशाला में 24 सी0सी0टी0वी0 कैमरे लगे हैं, जो पूर्ण क्रियाशील पाये गये।
उपरोक्त आपके सूचनार्थ सादर प्रेषित।



वैज्ञानिक सहायक
उ0प्र0प्र0नि0बोर्ड
बरेली


क्षेत्रीय अधिकारी
उ0प्र0प्र0नि0बोर्ड
बरेली


उप नगर स्वास्थ्य अधिकारी
नगर निगम
बरेली


सहा0 आयुक्त खाद्य-11
एफ0एस0एस0ए0आई0
बरेली


मुख्य पशुचिकित्साधिकारी
बरेली


नगर मजिस्ट्रेट
बरेली
नगर मजिस्ट्रेट
बरेली



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly



TEST REPORT: WASTE WATER

Ref No: 34087623/Bareilly/2025

Date: 17.10.2025

- 1- Name of Industry: Nagar Nigam Slaughter house (Operated by Marya frozen food Pvt Ltd.)
- 2- Address of Industry: MOHANPUR THIRIYA BAREILLY
- 3- District: BAREILLY
- 4- Description about sampling point: Final outlet of ETP
- 5- Sampling method: (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Sunil Kumar SA, S.B Dwivedi MA
- 7- Colour and Odour: Colourless and Odorless
- 8- Quantity and Packing: 2 Litre Plastic Jerican & Glass Bottle
- 9- Date of Sample Collection: 08.10.2025
- 10- Analysis Indented by: RO Bareilly
- 11- Date of sample receipt in Lab: 08.10.2025
- 12- Date of start of analysis in Lab: 08.10.2025
- 13- Period of Analysis : 13.10.2025
- 14- ULR Number: TC13738025000660F
- 15- Sample Plan/Ref. No: 34087623
- 16- Sampling method : APHA 24th Edition 2023-1060 A,B,C, Page No.-42-52, Collection & preservation of samples.

S.N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.8	6.5-8.25	02-12
2	Suspended Solids, APHA 24th Ed. 2540D. Total Suspended Solids dried at 103- 105 °C 2023	mg/l	34.0	50	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1875.0	2000	10-50000 mg/l
4	BOD, 3 day 27 °C IS3025 (Part 44): 1993 Bio 2023	mg/l	26.0	30	1.0-50000 mg/l
5	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	168.0	250	5.0 – 100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note: 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-

Kavita Saxena (JRF)

Authorized by

SUNIL
KUMAR
[Sunil Kumar SA]

Digitally
signed by
Chandresh
Kumar
Date:
2025.10.17
16:16:26
+05'30'

Regional Officer

UPPCB/BLY/PR/7.8.1/WW-2	Issue no: 04	Issue Date : 17.10.2025	Page No :1 of 1
Amendment No.02	Amendment date:15.02.2025	Approved by T.M	Issued by Q.M

----- END OF REPORT -----



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER

Ref No: 34087623/Bareilly/2025

Date: 17.10.2025

- 17- **Name of Industry:** Nagar Nigam Slaughter house (Operated by Marya frozen food Pvt Ltd.)
 18- **Address of Industry:** MOHANPUR THIRIYA BAREILLY
 19- **District:** BAREILLY
 20- **Description about sampling point:** Final outlet of ETP
 21- **Sampling method: (Grab/Composite/Integrated):** Grab
 22- **Sample Collected By:** Sunil Kumar SA, S.B Dwivedi MA
 23- **Colour and Odour:** Colourless and Odorless
 24- **Quantity and Packing:** 2 Litre Plastic Jerican & Glass Bottle
 25- **Date of Sample Collection:** 08.10.2025
 26- **Analysis Indented by:** RO Bareilly
 27- **Date of sample receipt in Lab:** 08.10.2025
 28- **Date of start of analysis in Lab:** 08.10.2025
 29- **Period of Analysis :** 13.10.2025
 30- **ULR Number:** TC13738025000660F
 31- **Sample Plan/Ref. No:** 34087623
 32- **Sampling method :** APHA 24th Edition 2023-1060 A,B,C, Page No.-42-52, Collection & preservation of samples.

S.N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Oil and Grease	-	4.0	10	-

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note: 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
Kavita Saxena (JRF)

Authorized by
Digitally signed by:
 SUNIL KUMAR, Date: 2025.10.17, 16:16:47 +05'30'
[Sunil Kumar SA]

Chan Digitally signed by
dresh Chandresh
Kuma Kumar
r Date:
 2025.10.17
 16:16:47
 +05'30'
Regional Officer

UPPCB/BLY/PR/7.8.1/WW-2	Issue no: 04	Issue Date : 17.10.2025	Page No : 1 of 2
Amendment No.02	Amendment date:15.02.2025	Approved by T.M	Issued by Q.M



Marya Frozen Agro Food Products Private Limited

CIN : U15122UP2016PTC076713

Ref. No.:.....

Date: 01/11/2025

सेवा में,

श्रीमान क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
बरेली।

विषय:- आवश्यक प्रपत्र प्रस्तुत करने के सम्बन्ध में।

महोदय,

सविनय निवेदन इस प्रकार है कि विगत दिनांक 28.10.2025 को हुये निरीक्षण प्रक्रिया से सम्बन्धित जो भी प्रपत्रों की आवश्यकता थी या मांगे गये थे वह प्रपत्र इस पत्र के साथ आपकी सेवा में सादर प्रेषित है। इसी क्रम में श्रीमान जी को अवगत कराना है कि ईरिगेशन रिपोर्ट भी आपकी सेवा प्रेषित की जा रही तथा वर्ष 2025 के लिये ईरिगेशन रिपोर्ट के लिये हमें 3 माह समय प्रदान करने की कृपा करें जिससे हम आपकी सेवा में वर्ष 2025 की ईरिगेशन रिपोर्ट प्रस्तुत कर सकें। हमारे द्वारा सम्बन्धित निरीक्षकर्ता को मेल द्वारा अवगत करा दिया गया है, मेल की प्रति इस पत्र के साथ संलग्न है।

महोदय को अवगत कराना है कि हमारे उद्योग द्वारा जो भी इन्जस्टा निकलता है उसे उद्योग द्वारा पास में ही उद्योग की जमीन पर निर्मित डंग मशीन पर ले जाकर सुखाया जाता है तथा उस सूखे गोबर को बिरिकेट बनने हेतु ग्रीन ए०आर०सी० फयूल प्रा०लि० को भेजा जाता है जिसे उनके द्वारा बिरिकेट बनाकर उद्योग भेजा जाता जिसे उद्योग द्वारा फयूल में प्रयोग किया जाता है। यहां महोदय को यह भी अवगत कराना है कि इस एक मशीन द्वारा 1.5 घंटे में एक ट्राली को प्रोसेस करके सुखाया जाता है तथा उद्योग के पास 3 मशीन उपरोक्त स्थान पर स्थापित है। एक ट्राली में 75 एनीमल का इन्जस्टा आता है।

महोदय को यह भी अवगत कराना है कि उद्योग से जनित जो भी हाईड होती है उसे सप्लायर को भेज दिया जाता है तथा उसका बिल भेज दिया जाता है। उद्योग द्वारा हाईड को प्रोसेस करने के लिये कोटेशन सम्बन्धित कम्पनी से प्राप्त कर लिया गया है जो कि लगभग 4-5 माह में स्थापित कर लिया जायेगा।

अतः महोदय से प्रार्थना है कि उपरोक्त को संज्ञान में लेने का कष्ट करें। आपकी अति कृपा होगी।

धन्यावाद।

भवदीय



आधिकृत हस्ताक्षर

मै० मारिया फ्रोजन एग्रो फूड प्रोडक्ट्स प्रा०लि०
ग्राम मोहनपुर, बरेली।



16/2/2025

Compose

REQUEST FOR THE UPDATED IRRIGATION PLAN REPORT OF 2025



Summarize this email

6:03 PM (0 minutes ago)



Deepti Marya Products <mr@maryaproducts.com>
to Y.K. Thiruz

DEAR SIR,

PLEASE SCHEDULED FOR UPDATED IRRIGATION PLAN REPORT OF 2025 AND PREVIOUS ONE IS ALSO ATTACHED

Thanks & Regards.....!!!

DEEPTI GIGRAS

QUALITY MANAGER

Marya Frozen Agro Food Products Pvt.Ltd.

Unit Address:- Mohanpur, NH24, Lucknow Road, Bareilly.(U.P)

Mob No. +916280710769

मैसर्स नगर निगम पशुवधशाला (संचालित द्वारा मैसर्स मारिया फ़ोजन एगो फूड्स प्रा०लि०), ग्राम-मोहनपुर ठिरिया, एन०एच०-24, शाहजहांपुर रोड, तहसील व जिला बरेली के निरीक्षण के समय लिये गये फोटोग्राफ्स-



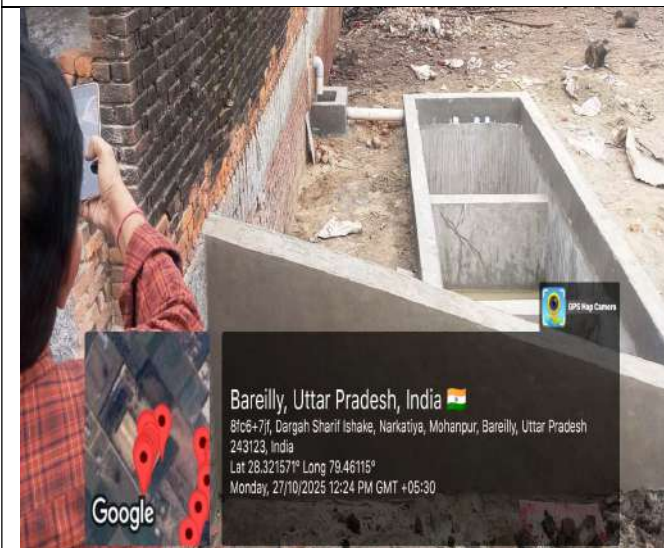
करनाँल टैक्नाँलोजी



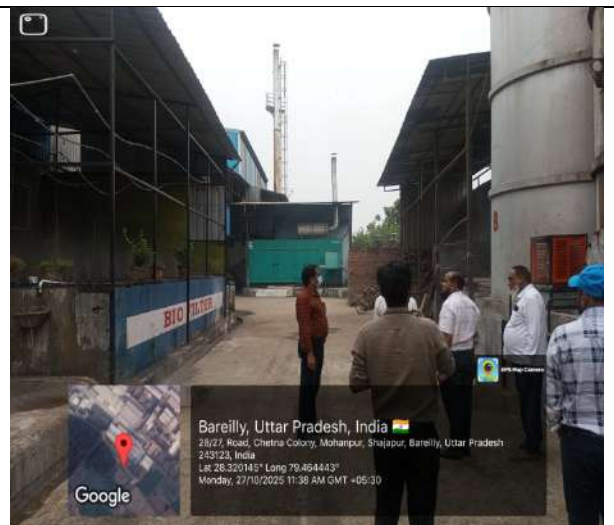
डंग प्रेस मशीन



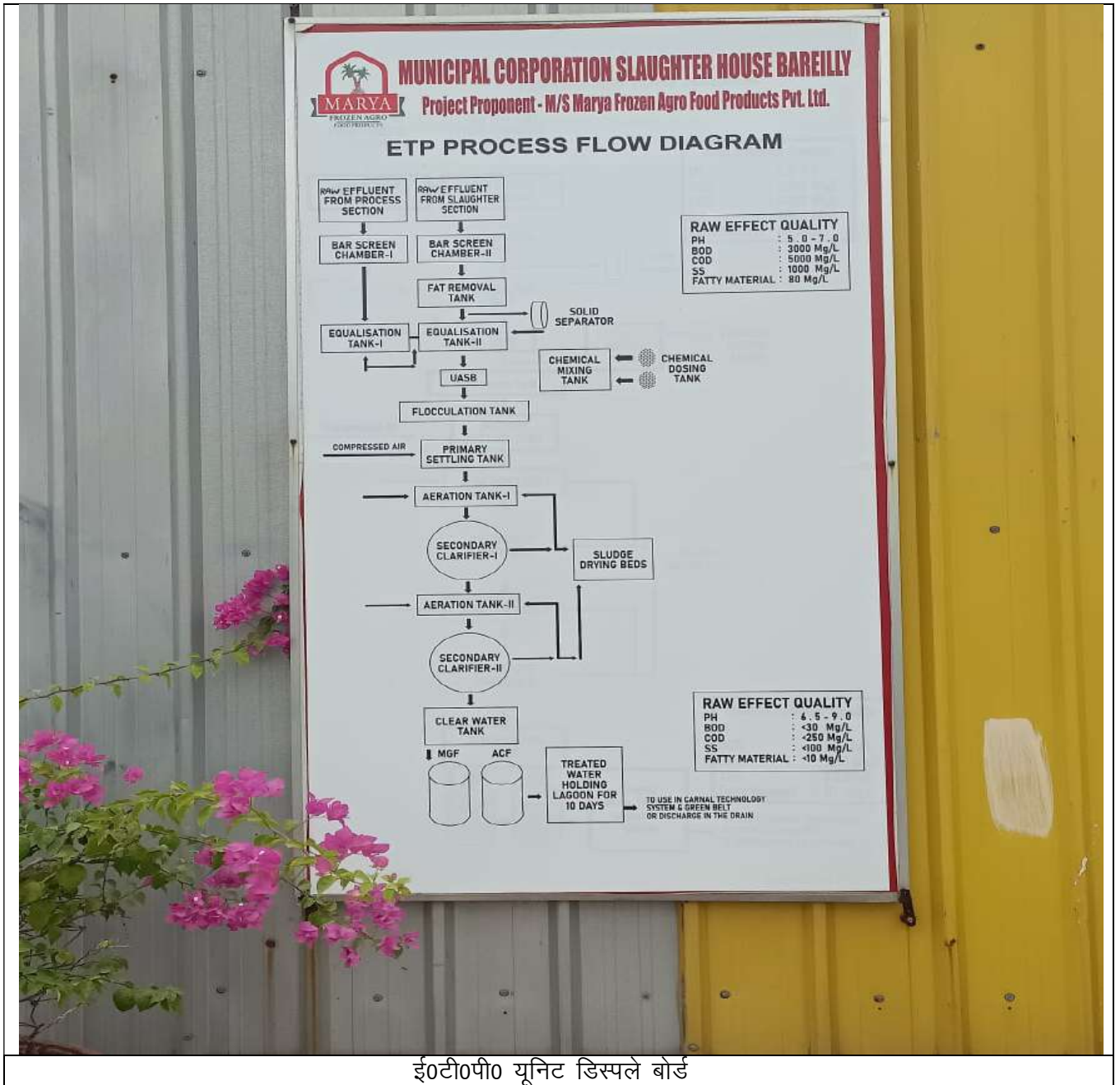
गेस के फ्लेसिंग हेतु स्टैक एवं बर्नर



साल्टी वाटर के कलैक्शन हेतु कलैक्शन पिट



बायो फिल्टर



ई0टी0पी0 यूनिट डिस्पले बोर्ड

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal/OA NO. **56 OF 2026**

In re:

SHAILESH SINGHPlaintiff /Appellants/
Petitioner/Complainant

VERSUS

CENTRAL POLLUTION CONTROL BOARD

Defendant/Respondent/

& ORS.

Accused

KNOW ALL to whom these present shall come that I/We
Anuj Kumar chaubey the above named Law officer
 do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above
 noted case & authorize :-

**Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates,
 138, New Lawyers Chamber, Supreme Court of India,
 New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this **24** day of **04** **2026**

Ac (subject to the terms of fees.

(PRADEEP MISRA)(DALEEP DHYANI)
 Advocate Advocate (D/435/01)

Client
Anuj Kumar Chaubey
 Law Officer-I
 U.P. Pollution Control Board
 Lucknow

